

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

**REPLY ON BEHALF OF RESPONDENT NO'S. 6, 12, 13,
15, 18, 20, 23, 25, 28, 32**

(FOR INDEX PLEASE SEE INSIDE)

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Date: 23 .01.2024

Place: Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

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Date: 23 .01.2024

Place: Delhi

- (a) **Both O.A. No. 32/2020 and E.A. No. 30/2021 in O.A. No. 32/2020 stand disposed of.**

O.A. No. 32/2020 was disposed of by Order dated 05.03.2021. Thereafter, E.A. No. 30/2021 in O.A. No. 32/2020 was disposed of by Order dated 18.08.2022. The Hon'ble Supreme Court of India has declared that this Hon'ble Tribunal is bound by the principles of natural justice (which includes opportunity of fair hearing) and clarified categorically that NGT cannot pass directions relying on recommendations of expert committees (*Singrauli Super Thermal Power Station vs. Ashwani Kumar Dubey, Civil Appeal No. 3856/2022 decided on 05.07.2023, 2023 INSC 618*). Hence the revival / restoration of these proceedings without hearing the Answering Respondents and imposition of penalty that have no legal basis both deserve to be re-considered in accordance with law by this Hon'ble Tribunal.

- (b) **The HWRA was not even in existence before notification of the HWRA Act, 2020 on 07.12.2020, hence HWRA does have the**

jurisdiction to levy EC for periods prior to its existence / establishment.

It is submitted with the greatest respect that the HWRA came into existence only after notification of the HWRA Act, 2020 on 07.12.2020 and it does not even have the power/authority as per law to levy EC for period before it came into existence. Hence determination and recovery of EC by HWRA is *prima facie* illegal and not sustainable in law.

(c) The Applicant lacks locus standi.

In the initial hearings of O.A. No. 30/2020 itself it came to light that the Applicant is based at Delhi while he has filed O.A. No. 30/2020 in respect of entities in Haryana and he is pretending to act in public interest, but he is actually pushing the vested interest of extortionists and competitors of the Answering Respondents and this is a motivated litigation pushing private agendas by abusing the process of the law. No averment has been made on the Applicant's affidavit to establish his *bona fides* and *locus standi*, or his source of funding which

had prompted questions by the judicial conscience of this Hon'ble Tribunal. This Hon'ble Tribunal, by its Order dated 10.02.2020 was *inter alia* pleased to observe and direct as follows:

- “ 3. *We asked the applicant, who is present in person and whose address in the application is of Delhi, as to how he has the information based on which the application is filed and what is his interest in the matter and who is funding these proceedings. He states that he is **working with** two NGOs-SAFE and Save Water. The application is silent on this aspect. It may be necessary to verify the antecedents of the applicant and his bonafides.*
4. *The State PCB may also furnish any information, if available, about the antecedents of the applicant, which may be relevant for these proceedings.”*

(Emphasis in **bold** supplied)

Neither any averment on affidavit nor any document affirmed by affidavit to establish the *bona fides* and *locus standi* has been filed by the Applicant, nor are the bald statements made before this Hon'ble Tribunal established on affidavit. The expression “*working with*” does not establish either the capacity or the authority of the Applicant, while the

organisations / NGOs named by the Applicant are more than capable of pursuing their own litigation and are required by law to pursue legal remedies they may choose to seek if they so desire on their own name and based on their own records and through their duly authorised representative. This aspect has never been even properly considered after 10.02.2020.

INTERIM ORDER BY HON'BLE HIGH COURT:

3. The Hon'ble High Court of Punjab and Haryana at Chandigarh was approached by various noticees assailing the common / similar show cause notice dated 08.11.2023 issued pursuant to the present proceedings. To the best of the knowledge of the Answering Respondents, various orders have been passed by the Hon'ble High Court from time to time including on 12.12.2023, 19.12.2023, 21.12.2023, and 08.01.2024. It is submitted that interim relief has been granted in terms of such orders.

Case No. / Year (P&H HC) with Petitioner Name	Details
CWP-28596-2023 M/S VIHAAN TEXTILES PVT. LTD.	19.12.2023 – Stayed show-cause notice dated 08.11.2023.
CWP-28580-2023 M/S DENIM CRAZE	19.12.2023 – Stayed show-cause notice dated 08.11.2023.
CWP-28598-2023 M K DYEING	19.12.2023 – Stayed show-cause notice dated 08.11.2023.
CWP-28601-2023 M/S NEW GARMENT	19.12.2023 – Stayed show-cause notice dated 08.11.2023.
CWP-28874-2023 M/S ANAND KNIT	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-157-2024 ADDIAGO KNIT CREATION PVT. LTD	08.01.2024 – Same interim order as CWP-28596-2023.
CWP-28877-2023 M/S GENEROUS TEXTILES PVT LTD	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-28912-2023 M/S FINE DYEING PVT LTD	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-28951-2023	21.12.2023 – Same interim order as

M/S SPECTRUM WASHING PVT LTD	CWP-28956-2023.
CWP-28958-2023 MS JYOTI DHAGA UDYOG PVT LTD	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-28962-2023 M/S COLOUR ZONE THROUGH ITS PROP	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-28971-2023 M/S SHREE SIDHI VINAYAK TEX COLOURS PVT LTD	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-28997-2023 SIDHI VINAYAK APPARELS PVT LTD	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-29032-2023 M/S SONU ENTERPRISES	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-29035-2023 NUTEX KNIT FEB	21.12.2023 – Same interim order as CWP-28956-2023.
CWP-27827-2023 MODERN DYEING PVT LTD	21.12.2023 – Tagged with CWP- 28956-2023 (sic) CWP-28596-2023.
CWP-27823-2023 TABI CREATIONS	21.12.2023 – Tagged with CWP- 28956-2023 (sic) CWP-28596-2023.

PVT LTD	
CWP-27828-2023 M/S SHADE X CREATIONS	21.12.2023 – Tagged with CWP-28956-2023 (sic) CWP-28596-2023.

True copy of the Orders dated 12.12.2023, 19.12.2023, 21.12.2023, and 08.01.2024 passed by the Hon’ble High Court of Punjab and Haryana at Chandigarh is attached herewith as **ANNEXURE R-1 (Colly)**.

SUBMISSIONS & OBJECTIONS ON MERITS:

4. That at the very outset, it is submitted that the Answering Respondents had filed a Reply pursuant to Order dated 21.10.2021 in E.A. No. 30/2021 in O.A. No. 32/2020 passed by this Hon’ble Tribunal, wherein this Hon’ble Tribunal was *inter alia* pleased to direct as follows:

“ [xxx]

Issue notice by email to the State PCB. Response be filed within one month. The State PCB may also put the affected parties to notice of these proceedings for their response if any within one month. The applicant may serve papers on the affected parties and file affidavit of service within one week.

List for further consideration on 19.01.2022. ”

The Answering Respondents thereafter filed their Reply on 11.01.2022 with copies of the Public Notices referred to in the subsequent paragraph, along with copies of their Permission Certificates etc., pursuant to which this Hon'ble Tribunal was pleased to dispose of E.A. No. 30/2021 in O.A. No. 32/2020 by its Order dated 18.08.2022. The Answering Respondents also crave reference to the submissions and documents pursuant to Order dated 01.08.2022 filed on 23.08.2022 and the clarifications to the submissions and documents filed on 13.08.2022 pursuant to Order dated 01.08.2022 filed on 17.08.2022, both of which were filed in E.A. No. 30/2021 in O.A. No. 32/2020 before this Hon'ble Tribunal.

True copy of the Reply filed in E.A. No. 30/2021 in O.A. No. 32/2020 before this Hon'ble Tribunal is attached herewith as **ANNEXURE R-2**.

5. THE PUBLIC NOTICES

The Answering Respondents hereby submit that no Environmental Compensation / penalty / damages are payable by them in view of the Public Notices of the

competent authority declaring waiver of Environmental Compensation / penalty squarely and specifically applicable to the present case.

On 15.10.2019, the Central Ground Water Authority (hereinafter referred to as “CGWA”) issued Public Notice No. 26-1/CGWA/PN/2018, and notified *inter alia* as follows:

“ [xxx]

Without prejudice to the directions of Hon’ble NGT, New Delhi under its Judgment/orders dated 11.09.2019 under OA No. 176/2015 and the outcome of the pending matters in Hon’ble NGT, New Delhi, the due date for submission of applications for grant of ‘No Objection Certificate’ (NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 31.03.2020.

All the users drawing ground water without a valid NOC from CGWA are directed to submit their Applications for NOC online through NOCAP Portal of CGWA by or before the said date. Industrial, Infrastructure and Mining projects withdrawing ground water without a valid NOC or failing to apply for NOC by or before the said date shall be liable to pay Fine as well as Environmental Compensation/ Damages to be decided by Hon’ble NGT Delhi, as per law.

[xxx] ”

(Emphasis in **bold** supplied)

It is submitted that the CGWA through its CPIO, vide letter dated 17.03.2020 having No. 5-48/RTI/CGWA/Haryana/2011-2012-180, confirmed that “*As per CGWA Public Notice No. 26-1/CGWA/PN/2018 dated 15.10.2019, Projects applied for NOC before 31.03.2020 will not be charged environmental compensation*” in response to an application seeking information under the Right to Information Act, 2005.

Further, on 26.10.2020, another Public Notice was issued by the CGWA, notifying *inter alia* that:

“ [xxx]

5. Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 Lakh under Section 15 of Environment (Protection) Act, 1986.

[xxx] ”

Further, on 17.06.2021, another Public Notice was issued by the CGWA, notifying *inter alia* that there would be exemption from payment of Environmental

Compensation/ Penalty till 31.03.2022, for existing users who have re-applied for NOC after 30.06.2020, in the following terms:

“ [xxx]

IN VIEW OF COVID-19 PANDEMIC, THIS IS TO BRING TO THE NOTICE OF ALL GROUND WATER USERS THAT:

- 1. Applications for fresh/ renewal of NOC by the existing users which have been rejected on grounds of either non-submission of required documents or non-fulfilment of various documents/criteria, shall be given a one-time relaxation. Such applicants from existing users who have re-applied for NOC after 30.06.2020 shall be exempted to pay Environmental Compensation/Penalty till 31.03.2022. However, they shall be liable to pay the water abstraction/restoration charges w.e.f. 24.09.2020.*
- 2. Exemption of EC shall also be applicable to 2020 or date of its commencement whichever existing users who have failed to submit application for NOC till 30.06.2020. However, they shall be liable to pay penalty of Rs one lakh. They shall also be liable to pay ground water abstraction/ restoration charges w.e.f. 24.09.2020 is later.*
- 3. For the submission of Impact Assessment Reports by industries, Comprehensive Hydrogeological reports by Mining Projects and Water Audit Reports, the date is hereby extended upto 31.03.2022.*

No Environmental Compensation shall be imposed on such users if the said report is submitted in the prescribed time. The Environmental Compensation already paid by the project proponents shall be adjusted in the Abstraction/restoration Charges of the unit for subsequent years.

[xxx] ”

(Emphasis in **bold** supplied)

In view of the Public Notices referred to hereinabove, it is submitted that no Environmental Compensation/ Penalty is leviable by the CGWA or State PCB on those existing users who have re-applied for NOC within the dates notified.

6. That the Answering Respondents are existing users who have applied / re-applied for NOC within the notified dates. Each of their specific particulars on groundwater extraction status were filed along with their Reply on 11.01.2022, along with copies of their Permission Certificates etc., which Reply is also attached herewith as Annexure R-2 (*supra*). Reference is craved and reliance is placed in the present proceedings on the documents filed as annexures to the Reply dated 11.01.2022.

7. That the filings of various replies / reports by the Regional Officer HSPCB, Sonapat before this Hon'ble Tribunal in O.A. No. 32/2020, including the response dated 04.03.2021, all make it abundantly clear that applications for permission submitted by the Answering Respondents are on record with the competent authority and daily flow record, discharge status, etc. are all being inspected / monitored in accordance with law. The applications / permission certificates make it abundantly clear that "consent to operate" has been obtained since application for groundwater extraction cannot be made or processed without the same as per guidelines of the CGWA. Further, in view of the Public Notices referred to hereinabove and the applications submitted / permissions obtained by the Answering Respondents, it is reiterated that no Environmental Compensation/ Penalty is leviable on them.
8. Some further submissions are relevant in the present proceedings:

 - (a) **HSPCB and HWRA have both charged relevant cess / tariff as per law from the Answering**

Respondents and there is no basis for imposing EC from this perspective as well.

The HSPCB has charged the Answering Respondents cess on an annual basis based on its assessment orders. This begs the question why any EC is liable to be paid when the Answering Respondents have already been assessed and have paid the cess in accordance with law. Further, HWRA has been charging full tariff based on NOC since the date of its establishment (after notification of the HWRA Act, 2020 on 07.12.2020) even when lower tariff may be payable based on flowmeter readings. This also supports the fact that no EC is payable by the Answering Respondents when they have been acting in accordance with law and paying the charges levied / made applicable by authority of law.

- (b) The Answering Respondents have obtained Permission Certificates for Groundwater Extraction and there can be no liability to pay EC in absence of any illegality.**

EC is payable only for illegal acts including illegal extraction of groundwater. The HWRA Act (including Section 12(4)(1)) provides that the HWRA has the power/function to regulate extraction of groundwater for industrial and commercial use, hence extraction and use of groundwater in accordance with law is contemplated and permitted by the Legislature and there can be no penalty including EC for acting in accordance with law. The Answering Respondents have acted in accordance with law and obtained Permission Certificates for Groundwater Extraction for groundwater usage/extraction in accordance with law. The Reply-affidavit dated 30.07.2022 filed by HSPCB in E.A. No. 30/2021 in O.A. No. 32/2020 itself refers to the NOCs granted by HWRA to the Answering Respondents. Reference is also craved to the Reply filed by the Answering Respondents before this Hon'ble Tribunal in E.A. No. 30/2021 in O.A. No. 32/2020, which includes their NOCs / permits for groundwater extraction

(Annexure R-2 (*supra*)). Hence it is submitted that no EC is payable as there is no violation of law.

(c) HSPCB has itself found no violation of law by the Answering Respondents.

It is most pertinent to submit that HSPCB has itself found no violation of law by the Answering Respondents from time to time.

- The Order dated 20.08.2020 of the Hon'ble NGT in O.A. No. 32/2020 reflects that a factual and action taken report was sought from the State PCB and report dated 11.06.2020 *inter alia* clarified that the units of the affected parties “*are not in operation during lockdown period*”. Order dated 05.03.2021 of the Hon'ble NGT in O.A. No. 32/2020 further reflects that the monitoring of the units have been done by the State PCB which filed a detailed “action taken report” dated 11.06.2020 and further filed “status report” with annexures / lab reports on 07.01.2021. The Order dated 05.03.2021 of the Hon'ble NGT itself records some excerpts from

these reports. **It is crystal clear from the status report dated 07.01.2021 that “*monitoring of 20 units was done by this office out of 29 units as mentioned in the complaint. Out of these 20 units 19 units were found complying [...]*”.**

Thereafter, penalties incorrectly imposed were waived, hence there is no basis for determining or imposing penalties afresh.

- Reference is craved to the Reply-affidavit dated 30.07.2022 filed by HSPCB in E.A. No. 30/2021 in O.A. No. 32/2020, wherein it is already explained by HSPCB itself that no EC is payable due to Public Notices of CGWA and HWRA, including that all units in operation have applied for NOC relating to groundwater extraction well before time, in the following words:

“ As per latest public notice, the time to submit application has been extended up to 22.12.2021 [...] That out of 28 units mentioned by the applicant in O.A. No. 32/2020, 21 units have applied before 31.03.2020, 5 units have applied after 31.03.2020 and 2 units

which are lying closed have not applied to CGWA. ”

- Reply-affidavit dated 30.07.2022 filed by HSPCB in E.A. No. 30/2021 in O.A. No. 32/2020 reveals that decision has already been taken by the Deputy Commissioner, Sonapat (on the basis of suggestions received after scrutiny/investigation by the Committee formed by Deputy Commissioner, Sonapat vide letter No. 7469-50 dated 05.04.2021) that EC may not be levied on units that applied for NOC/permission before 31.03.2020 and EC of Rs. 1 lac may be levied on units that applied after 31.03.2020 (even though last date for application stood extended by HWRA). The Regional Officer Sonapat was also a member of the said Committee.
- The Reply-affidavit dated 30.07.2022 filed by HSPCB in E.A. No. 30/2021 in O.A. No. 32/2020 also refers to the NOCs granted by HWRA to the Answering Respondents.

- (d) The Answering Respondents are not in breach of any statutory requirements and are regularly monitored by statutory authorities.**

The filings of various replies / reports by the Regional Officer HSPCB, Sonapat before Hon'ble NGT in O.A. No. 32/2020, including the response dated 04.03.2021 and Reply-affidavit dated 30.07.2022 (*supra*), all make it abundantly clear that applications for permission submitted by the affected persons are on record with the competent authority and daily flow record, discharge status, etc. are all being inspected / monitored in accordance with law. The applications / permission certificates make it abundantly clear that "consent to operate" has been obtained since application for groundwater extraction cannot be made or processed without the same as per guidelines of the CGWA. Even earlier in time, the Answering Respondents have maintained borewell logbooks, which has been inspected from time to time, and never been found in violation of the same.

It is also submitted that CPCB monitors the textile industry annually and requires **the following documents** to be submitted failing which show cause notices are issued to the non-complaint units (whereas none of the Answering Respondents have been show-caused or fined by the CPCB which goes to establish their compliance with law):

- Consent Letter (Air, Water, Hazardous Waste)
- Groundwater Consent
- Manufacturing Flowchart
- ETP Flowchart
- Groundwater Logbook
- ETP Logbook
- Hazardous Waste Logbook
- Form 4
- Form 10
- External Test Reports
- GEPIL Agreement

(e) **Earlier EA was disposed of and pending EA is liable to be disposed of on contest.**

As already submitted, E.A. No. 30/2021 in O.A. No. 32/2020 was contested by the Answering Respondents before this Hon'ble Tribunal and the said application was disposed of by Order dated 18.08.2022 due to lack of any merit whatsoever in the proceedings for recovery of EC. It is submitted that E.A. No. 30/2023 in O.A. No. 32/2020 also deserve to be despised of or dismissed, in view of the submissions in the instant Reply and also considering that the factual position has not changed i.e., the Answering Respondents have acted in compliance with law and have not committed any violation of law.

PRAYER:

9. That the Answering Respondents hereby most humbly pray that, in view of the foregoing facts and circumstances, this Hon'ble Tribunal may graciously be pleased to dismiss E.A. 30/2023 in O.A. 32/2020, for which act of kindness the Answering Respondents as in

dutybound shall forever pray.

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

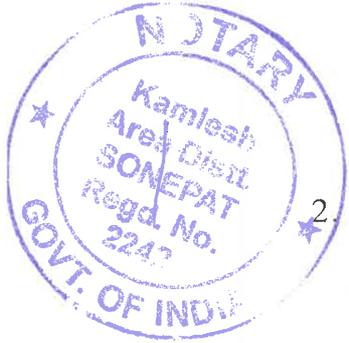
versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Harish Singh Sirari, s/o Khim Singh Sirari, director of Jyoti Dhaga Udyog Pvt. Ltd. having office at Plot No. 406, HSIIDC Barhi Industrial Area, Phase-I, Sonipat-131101, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director Jyoti Dhaga Udyog Pvt. Ltd. in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.



For Jyoti Dhaga Udyog Pvt. Ltd.

Harish
Director

- 3. That the annexures are the true copies of the respective originals.

Verified at Sonipat, on this the 20th day of January 2024. *Jyoti Dhaga Udyog Pvt. Ltd.*

Hastak
Director

DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

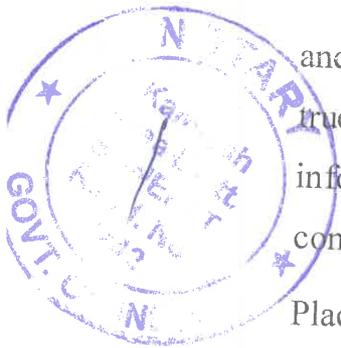
Place: Sonipat

Date: 20 / 01 / 2024

For Jyoti Dhaga Udyog Pvt. Ltd.

Hastak
Director

DEPONENT



ATTESTED
[Signature]
NOTARY
Distt. Sonapat
20/1/24

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Suresh Kumar, s/o Ramkumar, director / proprietor / authorised representative of Shivam Enterprises having office at Plot No. 274, HSIIDC Barhi, Phase-1, Ganaur, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Shivam Enterprises in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.



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१२/२१ ३/२०२३

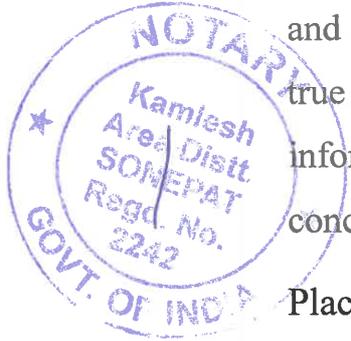
Verified at Ganaur on this the 20 day
of January 2024.

[Handwritten Signature]

DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.



Place: Ganaur

Date: 20-1-2024

[Handwritten Signature]

DEPONENT

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ATTESTED
[Handwritten Signature]
NOTARY
Distt. Sonapat
20/1/24

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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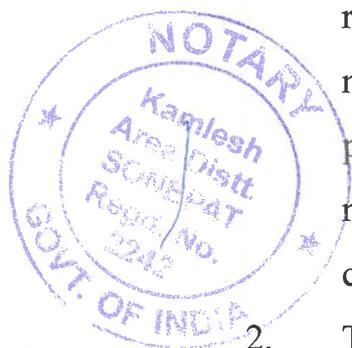
IN THE MATTER OF:

Varun ... Applicant
versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Parmod Goel, s/o Jai Dev Goel, director / proprietor / authorised representative of Vihan Textiles Pvt. Ltd. having office at Plot No. 210, Phase-I, HSIIDC Industrial Estate, Barhi, Sonipat-131101, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Vihan Textiles Pvt. Ltd. in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.



Parmod

3. That the annexures are the true copies of the respective originals.

Verified at Barki (Ganaur) on this the 20th day of January 2024.

[Handwritten Signature]

DEPONENT

VERIFICATION

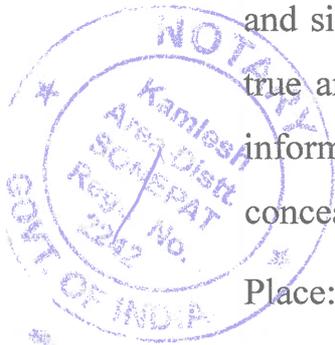
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Barki (Ganaur)

Date: 20-01-2024

[Handwritten Signature]

DEPONENT



ATTESTED
[Handwritten Signature]
NOTARY
 Distt. Sonapat
 20/1/24

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versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Shiv Prakash Keshan, s/o Mahavir Prasad Keshan, director / proprietor / authorised representative of Spectrum Washing having office at Plot No. 130-132, Industrial Estate, HSIIDC, Phase-II, Barhi, Sonapat-131101, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Spectrum Washing in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.



20 JAN 2024

3. That the annexures are the true copies of the respective originals.

Verified at New Delhi on this the 20 day of January 2024.


DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: New Delhi

Date: 20.01.2024


DEPONENT



ATTESTED

**NOTARY PUBLIC
GOVT. OF INDIA**

20 JAN 2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Dr. Rohit Anand, s/o Rajeshwar Kumar Anand, director / proprietor / authorised representative of Anand Knit having office at Plot No. 650-651, Phase-II, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Anand Knit in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.



Verified at Delhi on this the 20th day of
January 2024.



DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Delhi

Date: 20/01/24



DEPONENT



ATTESTED

NOTARY PUBLIC, DELHI

20 JAN 2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Himanshu Barnwal, s/o Om Prakash Barnwal, director / proprietor / authorised representative of Sidhi Vinayak Apparels Pvt. Ltd. having office at Plot No. 473-D, HSIIDC, Phase-II, Barhi Industrial Area, Sonapat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Sidhi Vinayak Apparels Pvt. Ltd. in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.



Himanshu

3. That the annexures are the true copies of the respective originals.

Verified at FARIDABAD on this the 20 day of January 2024.

For Sidhi Vinayak Apparels Pvt. Ltd.

Director

DEPONENT

VERIFICATION

I know the Deponent and his/her true and correct signature in my presence

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: FARIDABAD

For Sidhi Vinayak Apparels Pvt. Ltd.

Date: 20 January 2024

Director

DEPONENT



ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

20 JAN 2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023

IN

ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant

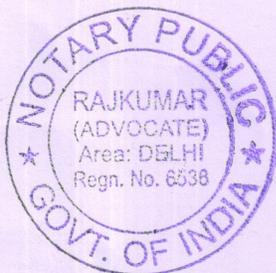
versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

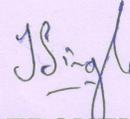
I, Jagjit Singh, s/o Attar Singh, director / proprietor / authorised representative of Shadex Creations having office at Plot No. 661, Phase-II HSIIDC Barhi Industrial Area, Ganour-131101, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Shadex Creations in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.



22 JAN 2024

Verified at _____ on this the _____ day
of January 2024.



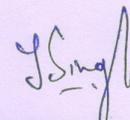
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: _____

Date: _____



DEPONENT

ATTESTED

**NOTARY PUBLIC
GOVT. OF INDIA**



22 JAN 2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023

IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

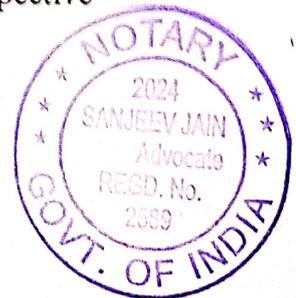
Varun ... Applicant
versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Krishnan Lal, s/o Narsingh Dass, director / proprietor / authorised representative of Tabi Creations Pvt. Ltd. having office at Plot No. 540, Phase-II, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Tabi Creations Pvt. Ltd. in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.



Verified at Delhi on this the 20th day of January 2024.


DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Delhi

Date: 20/01/2024


DEPONENT



ATTESTED

Notary Public Delhi
20 JAN 2024

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH AT NEW DELHI
 EXECUTION APPLICATION NO. 30 OF 2023

IN
 ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant
 versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Vinod Kumar Jain, s/o Ishri Prasad Jain, director / proprietor / authorised representative of MK Dyeing having office at Plot No. 98-99 HSIIDC Barhi Industrial Area, Ganaur-131101, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of MK Dyeing in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.



Vinod Jain

Verified at Pitampura, on this the 20th day of
January 2024

Sanjeev Jain

DEPONENT

VERIFICATION

1. the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed

Place Delhi

Date: 20/01/24



Sanjeev Jain

DEPONENT

ATTESTED
[Signature]
Notary Public Delhi

20 JAN 2024

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Hitesh Kakwani, s/o Sushil Kumar Kakwani, director / authorised representative of Shree Sidhi Vinayak Texcolours Pvt. Ltd. having office at Plot No. 495, Phase-II, Industrial Area, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

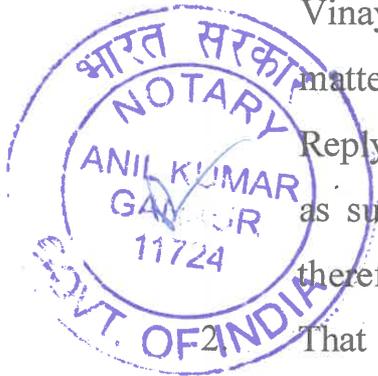
1. That I am the director / authorised representative of Sidhi Vinayak Texcolours Pvt. Ltd. in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.

For Shree Sidhi Vinayak Texcolours Pvt. Ltd.

Hitesh Kakwani

Director



3. That the annexures are the true copies of the respective originals.

Verified at Barhi, Sonipat on this the 20th day of January 2024. For Shree Sidhi Vinayak Texcolours Pvt. Ltd.

Hitesh Vohra Director

DEPONENT

VERIFICATION



I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: ___ Barhi, Sonipat

Date: ___ 20/01/2024

For Shree Sidhi Vinayak Texcolours Pvt. Ltd.

Hitesh Vohra Director

DEPONENT

ATTESTED

Anil Kumar
NOTARY
Distt Sonipat

20/1/24

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023**

IN

ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board &Ors.

... Respondents



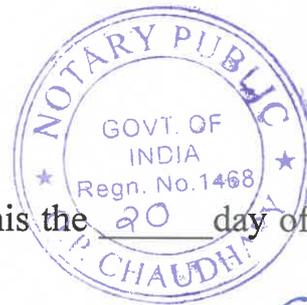
AFFIDAVIT

I, Hari Om Thareja, s/o Shiv Ram Dass, director / proprietor / authorised representative of Modern Dyeing having office at Plot No. 527, Phase-II, HSIIDC Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Modern Dyeing in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from. The contents have also been explained to me in vernacular.
3. That the annexures are the true copies of the respective originals.

(Signature)





Verified at DELHI on this the 20 day of
January 2024.

[Signature]
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 3 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: DELHI

Date: 20/01/2024

[Signature]
DEPONENT

ATTESTED

NOTARY PUBLIC, DELHI

[Signature]



20 JAN 2024

129

CWP-27823-2023

TABI CREATIONS PVT LTD VS THE STATE OF HARYANA AND
OTHERS

CWP-27827-2023

MODERN DYEING PVT LTD V/S STATE OF HARYANA AND OTHERS

CWP-27828-2023

M/S SHADE X CREATIONS V/S THE STATE OF HARYANA AND
OTHERS

PRESENT Mr. Baltej Singh Sidhu, Sr. Advocate, assisted by
Mr. Chandan Singh Rana, Advocate,
for the petitioner in all the three petitions.

Learned Senior counsel appearing on behalf of the petitioner submits that similar controversy is pending consideration before this Court in CWP No.20417 of 2023 titled as 'Goodrich Carbohydrates Limited Vs. State of Haryana and another, wherein notice of motion had been issued and the same is now pending for 08.02.2024.

Notice of motion.

Mr. Vivek Saini, Advocate, enters appearance and accepts notice on behalf of respondent No.3-Haryana Water Resource (Conservation Regulation and Management) Authority and respondent No.4-Haryana State Pollution Control Board. He prays for some time to complete instructions and to respond.

List on 08.02.2024.

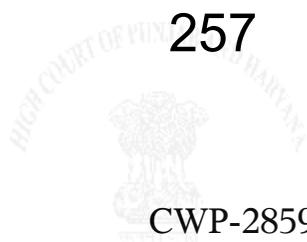
Notice to remaining respondents on filing of process fee be issued for the date fixed.

To come up along with CWP No.20417 of 2023.

A photocopy of the order be placed on the file of each connected case.

December 12, 2023.
raj arora

(VINOD S. BHARDWAJ)
JUDGE



CWP-28596-2023

CWP-28580-2023

CWP-28598-2023

CWP-28601-2023

M/s Vihaan Textiles Pvt. Ltd.

Vs.

State of Haryana and others

Present : Mr. Vijay Kumar Jindal, Senior Advocate, with
Mr. Kshitij Sharma, Advocate,
Mr. Akshay Jindal, Advocate, and
Mr. Pankaj Gautam, Advocate,
for the petitioner(s).

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Learned senior counsel appearing on behalf of the petitioner(s) *inter alia* contends that in the present case, pursuant to the order dated 29.11.2022 (Annexure P-6) passed by the National Green Tribunal, a show cause notice dated 08.11.2023 (Annexure P-8) has now been issued to the petitioner.

The first ground to challenge this show cause notice is that the direction issued by the National Green Tribunal in its order dated 29.11.2022 was that the the order of waiver of compensation should be re-called by the State PCB. The other ground is that the show cause notice for recovery of environmental compensation is based upon the notification dated 17.03.2022 issued by the Haryana Water Resources Authority and the calculation has been done from April, 2016 to June, 2021. Keeping in view the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020 (Annexure P-14), the recovery of environmental compensation can not be made with

CWPs-28596, 28580, 28598 and 28601-2023

-2-

retrospective effect.

Notice of motion.

Mr. Deepak Balyan, learned Additional Advocate General, Haryana, on instructions from Shri Parveen Jain, Legal Advisor, Haryana Water Resources Authority, who is present in the Court, informs that the earlier waiver was given on 30.07.2022. He seeks time to file reply clarifying as to how the order dated 30.07.2022 has been re-called after the order passed by the National Green Tribunal.

Adjourned to 30.01.2024.

In the meantime, final order on the show cause notice dated 08.11.2023 (Annexure P-8) be not passed.

A copy of this order be placed on the files of the connected cases.

(RITU BAHRI)
ACTING CHIEF JUSTICE

(NIDHI GUPTA)
JUDGE

December 19, 2023

ndj

259

CWPs No. 28874, 28877, 28912, 28951, 28958, 28962, 28971, 28997, 29032 and 29035 of 2023

M/s Anand Knit
Vs.
State of Haryana and others

Present : Mr. Vijay Kumar Jindal, Senior Advocate, with
Mr. Kshitij Sharma, Advocate,
Mr. Akshay Jindal, Advocate, and
Mr. Pankaj Gautam, Advocate,
for the petitioner(s).

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Notice of motion.

Mr. Deepak Balyan, learned Additional Advocate General,
Haryana, accepts notice on behalf of the respondents.

Adjourned to 30.01.2024.

To be heard with CWP-28596-2023 and connected matters.

Interim order in the same terms as in CWP-28956-2023.

CWPs No. 27823, 27827 and 27828 of 2023 be listed along
with these cases.

A copy of this order be placed on the files of the connected
cases.

(RITU BAHRI)
ACTING CHIEF JUSTICE

(NIDHI GUPTA)
JUDGE

December 21, 2023
ndj

260

122

CWP-157-2024**ADDIAGO KNIT CREATION PVT. LTD V/S THE STATE OF HARYANA
AND OTHERS**

Present: Mr. Baltej Singh Sidhu, Sr. Advocate, with
Mr. Chandan Singh, Advocate,
for the petitioner.

Learned Senior counsel for the petitioner contends that a similar matter bearing CWP No.28596 of 2023 is pending for 30.01.2024.

Notice of motion.

On the asking of the Court, Mr. Deepak Balyan, Addl.A.G., Haryana accepts notice on behalf of the respondent-State and seeks time to file reply.

To be heard along with CWP No.28596 of 2023 on 30.01.2024.

Interim order in the same terms as in CWP No.28596 of 2023.

(RITU BAHRI)
ACTING CHIEF JUSTICE

(NIDHI GUPTA)
JUDGE

08.01.2024
monika

**// TRUE COPY //**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

**REPLY ON BEHALF OF RESPONDENT NO'S. 5, 6, 7, 8,
9, 10, 12, 13, 15, 18, 19, 20, 21, 22, 23, 25, 28, 29, 30, 31, 32**

(FOR INDEX PLEASE SEE INSIDE)

FILED BY:

Arunava Mukherjee
D-731 (LGF), C.R. Park,
New Delhi 110019
Mob. +91-9717911776
Email: mukherjee.arunava
@gmail.com

Date: 11.01.2022

Place: Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

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FILED BY:



Arunava Mukherjee
D-731 (LGF), C.R. Park,
New Delhi 110019
Mob. +91-9717911776
Email: mukherjee.arunava
@gmail.com

Date: 11.01.2022

Place: Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

REPLY ON BEHALF OF RESPONDENT NO'S. 5, 6, 7, 8, 9, 10, 12, 13, 15, 18, 19, 20, 21, 22, 23, 25, 28, 29, 30, 31, 32 ("ANSWERING RESPONDENTS") PURSUANT TO ORDER DATED 21.10.2021 IN E.A. NO. 30/2021 IN O.A. NO. 32/2020 PASSED BY THIS HON'BLE TRIBUNAL

Most respectfully showeth:

1. That the instant Reply is being filed on behalf of Respondent No's. 5, 6, 7, 8, 9, 10, 12, 13, 15, 18, 19, 20, 21, 22, 23, 25, 28, 29, 30, 31, 32 (the "**Answering Respondents**") pursuant to Order dated 21.10.2021 in E.A. No. 30/2021 in O.A. No. 32/2020 passed by this Hon'ble Tribunal, whereby this Hon'ble Tribunal was *inter alia* pleased to direct as follows:

“ [xxx] ”

Issue notice by email to the State PCB. Response be filed within one month. The State PCB may also put the affected parties to notice of these proceedings for their response if any within one month. The applicant may serve papers on the affected parties and file affidavit of service within one week.

List for further consideration on 19.01.2022.”

True copy of the Order dated 21.10.2021 passed by this Hon'ble Tribunal in E.A. No. 30/2021 in O.A. No. 32/2020 is attached herewith as **Annexure A-1**.

MAINTAINABILITY:

2. That at the very outset, the affected parties filing this Reply vehemently object to the very maintainability of these proceedings at the behest of the Applicant in O.A. No. 30/2020. It is submitted that the Applicant is based at Delhi while he has filed O.A. No. 30/2020 in respect of entities in Haryana and he is pretending to act in public interest, but he is actually pushing the vested interest of extortionists and competitors of the affected parties and this is a motivated litigation pushing private agendas by abusing the process of the law. No averment has been made on the Applicant's affidavit to establish his *bona fides* and *locus standi*, or his source of funding which had

prompted questions by the judicial conscience of this Hon'ble Tribunal. This Hon'ble Tribunal, by its Order dated 10.02.2020 was *inter alia* pleased to observe and direct as follows:

- “ 3. *We asked the applicant, who is present in person and whose address in the application is of Delhi, as to how he has the information based on which the application is filed and what is his interest in the matter and who is funding these proceedings. He states that he is **working with** two NGOs-SAFE and Save Water. The application is silent on this aspect. It may be necessary to verify the antecedents of the applicant and his bonafides.*
4. *The State PCB may also furnish any information, if available, about the antecedents of the applicant, which may be relevant for these proceedings.”*

(Emphasis in **bold** supplied)

Neither any averment on affidavit nor any document affirmed by affidavit to establish the *bona fides* and *locus standi* has been filed by the Applicant, nor are the bald statements made before this Hon'ble Tribunal established on affidavit. The expression “*working with*” does not establish either the capacity or the authority of the Applicant, while the organisations / NGOs named by the

Applicant are more than capable of pursuing their own litigation and are required by law to pursue legal remedies they may choose to seek if they so desire on their own name and based on their own records and through their duly authorised representative.

3. That most shockingly, while the matter is *sub judice* before this Hon'ble Tribunal, the Applicant is pushing for a "media trial" by posting pictures and videos on social media to influence the statutory authorities and pressurise them into taking some action and coercive steps against the affected parties with the sole aim of adversely affecting their business and reputation. It is therefore submitted that the Applicant is pretending to act in public interest, but he is actually pushing the vested interest of extortionists and competitors of the affected parties and this is a motivated litigation pushing private agendas by abusing the process of the law.
4. That such social media posts are continuing unconscionable acts of the Applicant requires the kind consideration of this Hon'ble Tribunal before these proceedings can be permitted to continue. In view of the

foregoing, it is further submitted that this Hon'ble Tribunal be pleased to dismiss the present proceedings *in limine*, and/or impose costs on the Applicant for his unconscionable conduct in a *sub judice* matter and/or for instituting vexatious proceedings at the behest of unscrupulous persons calculated to abuse the process of law and waste precious judicial time without having any *locus standi*.

PRELIMINARY OBJECTIONS:

5. That without prejudice to the foregoing objection on maintainability of these proceedings it is submitted by way of preliminary objection that, even on merits, the present execution proceedings are absolutely devoid of any substance whatsoever and wholly devoid of merit, whereby they are nothing but a wastage of precious judicial time and deserve to be dismissed. In this regard, it is submitted that the Order dated 20.08.2020 of this Hon'ble Tribunal in O.A. 32/2020 reflects that a factual and action taken report was sought from the State PCB and report dated 11.06.2020 *inter alia* clarified that the units of the affected parties “*are not in operation during*

lockdown period". It is further submitted that the Order dated 05.03.2021 of this Hon'ble Tribunal in O.A. 32/2020 reflects that the monitoring of the units have been done by the State PCB which filed detailed "action taken report" dated 11.06.2020 and further "status report" with annexures / lab reports on 07.01.2021. The Order dated 05.03.2021 of this Hon'ble Tribunal itself provides some excerpts from these reports. It is crystal clear from the status report dated 07.01.2021 that "*monitoring of 20 units was done by this office out of 29 units as mentioned in the complaint. Out of these 20 units 19 units were found complying [...]*". Thereafter, if penalties incorrectly imposed were waived, there is no cause of interference by this Hon'ble Tribunal on the basis of wild and unsubstantiated allegations made by the Applicant against the State PCB, which is a competent statutory body and has already taken the required action "*following due process of law*" as directed by this Hon'ble Tribunal. It is further submitted that to allege and sustain *mala fides* against a statutory body, a very high degree of proof is required to even establish a *prima facie* case at the stage of admission, while the Applicant

herein has produced no such proof but only made wanton and unsubstantiated allegations. In this regard, it is also pertinent to submit for the kind consideration of this Hon'ble Tribunal that the courts have always been extremely circumspect when it comes to petitions/applications calling for interference with the actions of statutory bodies and government officials, since judicial discipline is always exercised with extreme caution lest judicial action take over administrative functions of the Executive. This is not merely a great concern for the Judiciary in terms of the catena of precedents on this question of constitutional law, but also a concern for precious judicial time which has to be allocated only to deserving cases where there is at least a *prima facie* case and it is clear that the litigant has approached the court with clean hands. In the face of status report filed by the State PCB and decisions taken by competent statutory authorities (including the Regional Officer State PCB), the preliminary question arises as to the need for these proceedings when no case has been made by the Applicant in E.A. 30/2021 under reply except to make bald unsubstantiated allegations.

6. That without prejudice to the foregoing, the affected parties hereby submit that no Environmental Compensation / penalty / damages are payable by them for just and cogent reasons set out hereinbelow (including Public Notices of the competent authority declaring waiver of Environmental Compensation / penalty squarely and specifically applicable to the present case) to address the concerns this Hon'ble Tribunal may have. It is submitted that these relevant and material facts / Public Notices readily available in the public domain have been intentionally suppressed by the Applicant to build a baseless case, since they would demolish his *prima facie* frivolous and baseless application at the stage of admission hearing itself. It is for this reason that the Applicant must be slapped with heavy costs for wasting the precious judicial time of this Hon'ble Tribunal and also be directed to compensate the victims i.e., the answering Respondents.
7. That on 15.10.2019, the Central Ground Water Authority (hereinafter referred to as "CGWA") issued Public

Notice No. 26-1/CGWA/PN/2018, and notified *inter alia* as follows:

“ [xxx]

Without prejudice to the directions of Hon’ble NGT, New Delhi under its Judgment/orders dated 11.09.2019 under OA No. 176/2015 and the outcome of the pending matters in Hon’ble NGT, New Delhi, the due date for submission of applications for grant of ‘No Objection Certificate’ (NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 31.03.2020.

All the users drawing ground water without a valid NOC from CGWA are directed to submit their Applications for NOC online through NOCAP Portal of CGWA by or before the said date. Industrial, Infrastructure and Mining projects withdrawing ground water without a valid NOC or failing to apply for NOC by or before the said date shall be liable to pay Fine as well as Environmental Compensation/ Damages to be decided by Hon’ble NGT Delhi, as per law.

[xxx]”

(Emphasis in **bold** supplied)

It is submitted that the CGWA through its CPIO, vide letter dated 17.03.2020 having No. 5-48/RTI/CGWA/Haryana/2011-2012-180, confirmed that “As per CGWA Public Notice No. 26-1/CGWA/PN/2018 dated 15.10.2019, Projects applied for NOC before

31.03.2020 will not be charged environmental compensation” in response to an application seeking information under the Right to Information Act, 2005.

True copy of Public Notice No. 26-1/CGWA/PN/2018 dated 15.10.2019 issued by the Central Ground Water Authority is attached herewith as **Annexure A-2**.

8. On 26.10.2020, another Public Notice was issued by the CGWA, notifying *inter alia* that:

“ [xxx]

5. Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 Lakh under Section 15 of Environment (Protection) Act, 1986.

[xxx]”

True copy of Public Notice dated 26.10.2020 issued by the Central Ground Water Authority is attached herewith as **Annexure A-3**.

9. On 17.06.2021, another Public Notice was issued by the CGWA, notifying *inter alia* that there would be exemption from payment of Environmental

Compensation/ Penalty till 31.03.2022, for existing users who have re-applied for NOC after 30.06.2020, in the following terms:

“ [xxx]

IN VIEW OF COVID-19 PANDEMIC, THIS IS TO BRING TO THE NOTICE OF ALL GROUND WATER USERS THAT:

- 1. Applications for fresh/ renewal of NOC by the existing users which have been rejected on grounds of either non-submission of required documents or non-fulfilment of various documents/criteria, shall be given a one-time relaxation. Such applicants from existing users who have re-applied for NOC after 30.06.2020 shall be exempted to pay Environmental Compensation/Penalty till 31.03.2022. However, they shall be liable to pay the water abstraction/restoration charges w.e.f. 24.09.2020.*
- 2. Exemption of EC shall also be applicable to 2020 or date of its commencement whichever existing users who have failed to submit application for NOC till 30.06.2020. However, they shall be liable to pay penalty of Rs one lakh. They shall also be liable to pay ground water abstraction/ restoration charges w.e.f. 24.09 is later.*
- 3. For the submission of Impact Assessment Reports by industries, Comprehensive Hydrogeological reports by Mining Projects and Water Audit Reports, the date is hereby extended upto 31.03.2022.*

No Environmental Compensation shall be imposed on such users if the said report is submitted in the prescribed time. The Environmental Compensation already paid by the project proponents shall be adjusted in the Abstraction/restoration Charges of the unit for subsequent years.

[xxx] ”

(Emphasis in **bold** supplied)

True copy of Public Notice dated 17.06.2021 issued by the Central Ground Water Authority is attached herewith as **Annexure A-4**.

10. That in view of the Public Notices referred to hereinabove, it is submitted that no Environmental Compensation/ Penalty is leviable by the CGWA or State PCB on those existing users who have re-applied for NOC within the dates notified. This matter may therefore be disposed of as prayed, with costs, at the preliminary stage itself.

SUBMISSIONS ON MERITS:

11. That despite the ongoing pandemic and lockdowns, the affected parties have been constrained to file the instant reply as existing users who have applied / re-applied for

NOC within the notified dates, as directed by this Hon'ble Tribunal. The affected parties therefore humbly crave leave to produce any other / further documents and permits as may be directed by this Hon'ble Tribunal, if so required and within such timeline as permitted. Each of their specific particulars on groundwater extraction status are stipulated against their names hereunder as per their serial no. in the list of names numbered as (a) to (x) in the Order of this Hon'ble Tribunal dated 21.10.2021 in E.A. No. 30/2021 -

(a) M/s. Shivam Enterprises (Sl. No. (a) in Order dated 21.10.2021)

Vide Application No. 21-4/1742/HR/IND/2019 dated 22.02.2019, Mr. Suresh Kumar, Proprietor of Shivam Enterprises, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide Application No. 19-3/20519/1/HR/IND/2021 dated 19.03.2021, Mr. Suresh Kumar, Proprietor of Shivam Enterprises, applied for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002051914025955]. This application has been approved by HWRA.

True copy of the approval of Haryana Water Resources (Conservation, Regulation and Management) Authority of Application No. 19-3/20519/1/HR/IND/2021 dated 19.03.2021 of Shivam Enterprises for Permission to Extract Ground Water for Industrial Use is attached herewith as **Annexure A-5**.

(b) Addagio Knit Creations (Sl. No. (b) in Order dated 21.10.2021)

Vide Application No. 26-3/20597/1/HR/IND/2021, Sh. Sanjeev, Director of Addagio Knit Creations, applied for Application for Permission to Extract Ground Water for

Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002059715290045].

Vide Application No. 21-4/2928/HR/IND/2020 dated 02.06.2020, Sh. Sanjeev, Director of Addagio Knit Creations, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Penalty of an amount of Rs. 1 lakh paid (as prescribed for applications within the extended deadline of 31.03.2022 in terms of CGWA's Public Notice dated 17.06.2021) vide cheque / DD no. 293548 dated 09.07.2021 drawn on Canara Bank, Gandhi Nagar, Delhi favouring Haryana State Pollution Control Board.

True copy of the status of Application No. 26-3/20597/1/HR/IND/2021 dated 26.03.2021 of

Addagio Knit Creations with HWRA shown as “Signed application uploaded by applicant” is attached herewith as **Annexure A-6**.

(c) Vihan Industries (Sl. No. (c) in Order dated 21.10.2021)

Vide Application No. 6-2/20284/1/HR/IND/2021 dated 03.01.2021, Mr. Parmod Goel, Director of Vihan Textiles Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002028417030000]

Vide Application No. 21-4/1027/HR/IND/2017 dated 09.07.2017, Mr. Parmod Goel, Director of Vihan Textiles Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/4 & Application No. 6-2/20284/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Vihan Textile Pvt. Ltd. [**Validity- from 07.06.2021 to 07.06.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Vihan Textiles Pvt. Ltd. valid till 07.06.2022 is attached herewith as **Annexure A-7**.

(d) Spectrum Washing (Sl. No. (d) in Order dated 21.10.2021)

Vide Application No. 5-2/20271/1/HR/IND/2021 dated 03.01.2021, Mr. Shiv Prakash Keshan, Director of Spectrum Washing Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002027114580016]

Vide Application No. 21-4/1064/HR/IND/2017 dated 12.07.2017, Mr. Shiv Prakash Keshan, Director of Spectrum Washing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/3 & Application No. 5-2/20271/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Spectrum Washing Pvt. Ltd. [**Validity- from 07.06.2021 to 07.06.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Spectrum Washing Pvt. Ltd. valid till 07.06.2022 is attached herewith as **Annexure A-8**.

(e) Anand Knit (Sl. No. (e) in Order dated 21.10.2021)

Vide Application No. 15-3/20368/1/HR/IND/2021 dated 08.03.2021, Mr. Rohit Anand, Proprietor of Anand Knit, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002036814590692]

Vide Application No. 21-4/1540/HR/IND/2018 dated 29.09.2018, Mr. Rohit Anand, Proprietor of Anand Knit, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/77 & Application No. 15-3/20368/1/HR/IND/2021, Haryana Water Resources Authority, Government

of Haryana issued the Permission Certificate for Ground Water Extraction, to Anand Knit [Validity- from 01.09.2021 to 01.09.2022].

True copy of the Permission Certificate for Ground Water Extraction of Anand Knit valid till 01.09.2022 is attached herewith as Annexure A-9.

(f) Shadex Creations (Sl. No. (f) in Order dated 21.10.2021)

Vide Application No. 12-2/20339/1/HR/IND/2021, Mr. Jagjit Singh, Partner of Shadex Creations, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana.

Vide Application No. 21-4/1130/HR/IND/2017 dated 14.07.2017, Mr. Jagjit Singh, Partner of Shadex Creations applied for Application for Permission to Abstract Ground Water for

Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/65 & Application No. 12-2/20339/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Shadex Creations. **[Validity- from 13.08.2021 to 13.08.2022].**

True copy of the Permission Certificate for Ground Water Extraction of Shadex Creations is valid till 13.08.2022 attached herewith as **Annexure A-10.**

(g) Color Zone (Sl. No. (g) in Order dated 21.10.2021)

Vide Application No. 4-3/20289/1/HR/IND/2021 dated 05.12.2021, Mr. Annu Sharma, Proprietor of Color Zone, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources

Authority, Government of Haryana. [Reference No. HRWA1002028912084565]

Vide Application No. 21-4/1407/HR/IND/2018 dated 25.06.2018, Mr. Annu Sharma, Proprietor of Color Zone, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/45 & Application No. 4-3/20289/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Color Zone [Validity- from 16.07.2021 to 16.07.2022].

True copy of the Permission Certificate for Ground Water Extraction of Color Zone valid till 16.07.2022 is attached herewith as **Annexure A-**

11.

(h) M.S. Creations (Sl. No. (h) in Order dated 21.10.2021)

Vide NOC No. HWRA/NOC/IND/N/2021/32 & Application No. 13-2/20342/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to M.S. Creations. **[Validity- from 11.06.2021 to 11.06.2022].**

True copy of the Permission Certificate for Ground Water Extraction of M.S. Creations valid till 11.06.2022 is attached herewith as **Annexure A-12.**

(i) Tabi Creations (Sl. No. (i) in Order dated 21.10.2021)

Vide Application No. 31-3/20664/1/HR/IND/2021 dated 31.03.2021, Mr. Krishan Lal, Director of Tabi Creations Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government

of Haryana. [Reference No. HRWA1002066417440788]

Vide Application No. 21-4/2394/HR/IND/2019 dated 30.09.2019, Mr. Krishan Lal, Director of Tabi Creations Pvt. Ltd., applied for Application for Issue of NOC to Abstract Ground Water (NOCAP) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide Application No. 21-4/1863/HR/IND/2019 dated 03.04.2019, Mr. Krishan Lal, Director of Tabi Creations Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide Application No. 31-3/20664/1/HR/IND/2021, Mr. Krishan Lal,

Director of Tabi Creations Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Haryana Water Resources Authority, Government of Haryana. The HWRA has sent an email to Tabi Creations confirming that the “Application Status” is “Approved by Authority but tariff not paid” and to pursue issuance of approval an email has been sent by Tabi Creations to CTO of HWRA by Kushal Harjai, director of Tabi Creations.

Vide NOC No. HWRA/NOC/IND/N/2021/188 & Application No. 31-3/20644/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Tabi Creations [Validity- from 28.12.2021 to 28.12.2022].

True copy of the Permission Certificate for Ground Water Extraction of Tabi Creations valid till 28.12.2022 is attached herewith as **Annexure A-13.**

(j) M.K. Dyeing (Sl. No. (j) in Order dated 21.10.2021)

Vide Application No. 12-2/20283/1/HR/IND/2021 dated 03.01.2021, Mr. Vinod Jain, Proprietor of M.K. Dyeing, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002028317240527]

Vide Application No. 21-4/957/HR/IND/2017 dated 09.06.2017, Mr. Vinod Jain, Proprietor of M.K. Dyeing applied for Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/8 & Application No. 12-2/20283/1/HR/IND/2021,

Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to M.K. Dyeing [Validity- from 07.06.2021 to 07.06.2022].

True copy of the Permission Certificate for Ground Water Extraction of M.K. Dyeing valid till 07.06.2022 is attached herewith as **Annexure A-14.**

- (k) **Flora Dyeing House (Sl. No. (k) in Order dated 21.10.2021)**

Not party to the instant reply.

- (l) **Shri Sidhi Vinayak Tex Color (Sl. No. (l) in Order dated 21.10.2021)**

Vide Application No. 15-2/20372/1/HR/IND/2021 dated 03.05.2021, Mr. Hitesh Kakwani, Director of Shree Sidhi Vinayak Texcolours Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources

Authority, Government of Haryana. [Reference No. HRWA1002037217315986]

Vide Application No. 21-4/970/HR/IND/2017 dated 20.06.2017, Mr. Hitesh Kakwani, Director of Shree Sidhi Vinayak Texcolours Pvt. Ltd., applied for Application for Issue of NOC to Abstract Ground Water (NOCAP) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/9 & Application No. 15-2/20372/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Shree Sidhi Vinayak Texcolours Pvt. Ltd. [**Validity- from 07.06.2021 to 07.06.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Shree Sidhi Vinayak

Texcolours Pvt. Ltd. valid till 07.06.2022 is attached herewith as **Annexure A-15**.

(m) Fine Dyeing (Sl. No. (m) in Order dated 21.10.2021)

Vide Application No. 6-2/20281/1/HR/IND/2021 dated 03.05.2021, Mr. Narendra Singhi, Director of Fine Dyeing Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002028113134072]

Vide Application No. 21-4/3262/HR/IND/2020 dated 31.12.2020, Mr. Narendra Singhi, Director of Fine Dyeing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/6 & Application No. 6-2/20281/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Fine Dyeing Pvt. Ltd. [**Validity- from 07.06.2021 to 07.06.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Fine Dyeing Pvt. Ltd. valid till 07.06.2022 is attached herewith as **Annexure A-16**.

(n) Denim Art (Sl. No. (n) in Order dated 21.10.2021)

Not party to the instant reply.

(o) M/s. Denimo Design (Sl. No. (o) in Order dated 21.10.2021)

Vide Application No. 21-4/2932/HR/IND/2020 dated 03.06.2020, Mr. Joginder Kumar, Director of Denimo Design Washing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New

NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide Application No. HWRA/IND/N/2021/77 dated 14.06.2021, Mr. Joginder Kumar, Director of Denimo Design Washing Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1004070716554955]. This application status is shown as “Issue Permission Certificate” on the tracking page of website of HWRA.

Penalty of an amount of Rs. 1 lakh paid (as prescribed for applications within the extended deadline of 31.03.2022 in terms of CGWA’s Public Notice dated 17.06.2021) vide cheque / DD no. 012438 dated 24.11.2021 drawn on IDBI Bank, Paschim Vihar, Delhi favouring Haryana State Pollution Control Board.

True copy of the status of Application No. HWRA/IND/N/2021/77 dated 14.06.2021 of Denimo Design Washing Pvt. Ltd. with HWRA shown as “Issue Permission Certificate” is attached herewith as **Annexure A-17**.

(p) Denim Craze (Sl. No. (p) in Order dated 21.10.2021)

Vide Application No. 13-2/20345/1/HR/IND/2021, Denim Craze, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana.

Vide Application No. 21-4/3284/HR/IND/2021 dated 06.01.2021, Denim Craze, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River

Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/33 & Application No. 13-2/20345/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Denim Craze [**Validity- from 11.06.2021 to 11.06.2022**].

Penalty of an amount of Rs. 1 lakh paid (as prescribed for applications within the extended deadline of 31.03.2022 in terms of CGWA's Public Notice dated 17.06.2021) vide cheque / DD no. 517166 dated 13.07.2021 drawn on ICICI Bank favouring Haryana State Pollution Control Board.

True copy of the Permission Certificate for Ground Water Extraction of Denim Craze valid till 11.06.2022 is attached herewith as **Annexure A-18**.

(q) New Garments (Sl. No. (q) in Order dated 21.10.2021)

Vide Application No. 6-3/20392/1/HR/IND/2021 dated 10.04.2021, Mr. Gaya Prasad Thakur, Director of New Garments, applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002039219442392]

Vide Application No. 21-4/1306/HR/IND/2017 dated 30.12.2017, Mr. Gaya Prasad Thakur, Director of New Garments, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/163 & Application No. 6-3/20392/1/HR/IND/2021,

Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to New Garments [Validity- from 06.12.2021 to 06.12.2022].

True copy of the Permission Certificate for Ground Water Extraction of New Garments valid till 06.12.2022 is attached herewith as **Annexure A-19**.

- (r) **Modern Dyeing (Sl. No. (r) in Order dated 21.10.2021)**

Vide Application No. 12-2/20341/1/HR/IND/2021, 21-4/3301/HR/IND/2021 Mr. Hari Om Thareja, Director of Modern Dyeing Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana.

Vide Application No. 21-4/989/HR/IND/2017 dated 04.07.2017, Mr. Hari Om Thareja, Director

of Modern Dyeing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide Application No. 21-4/2152/HR/IND/2019 dated 24.09.2019, Mr. Hari Om Thareja, Director of Modern Dyeing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide Application No. 21-4/3301/HR/IND/2021 dated 10.01.2021, Mr. Hari Om Thareja, Director of Modern Dyeing Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New

NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/22 & Application No. 12-2/20341/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Modern Dyeing Pvt. Ltd. [**Validity- from 08.06.2021 to 08.06.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Modern Dyeing Pvt. Ltd. valid till 08.06.2022 is attached herewith as **Annexure A-20**.

(s) **M/s. Jyoti Dhaga Udhog (Sl. No. (s) in Order dated 21.10.2021)**

Vide Application No. 19-3/20297/1/HR/IND/2021 dated 10.04.2021, Mr. Harish Singh Sirari, Director of Jyoti Dhaga Udyog Pvt. Ltd., applied for Application for

Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1002029712554274]

Vide Application No. 21-4/951/HR/IND/2017 dated 09.06.2017, Mr. Harish Singh Sirari, Director of Jyoti Dhaga Udyog Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/148 & Application No. 19-3/20297/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Jyoti Dhaga Udyog Pvt. Ltd. [**Validity- from 12.11.2021 to 12.11.2022**].

True copy of the Permission Certificate for Ground Water Extraction of Jyoti Dhaga Udyog Pvt. Ltd. valid till 12.11.2022 is attached herewith as **Annexure A-21**.

(t) Nutex Knit Fab (Sl. No. (t) in Order dated 21.10.2021)

Vide Application No. HWRA/IND/N/2021/412 dated 11.09.2021, Mr. Pankaj Aggarwal, Proprietor of Nutex Knit Fab applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. [Reference No. HRWA1005071017250319]

Vide Application No. 21-4/945/HR/IND/2017 dated 08.06.2017, Mr. Pankaj Aggarwal, proprietor of Nutex Knit Fab applied for Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River

Development and Ganga Rejuvenation,
Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/161 &
Application No. HWRA/IND/N/2021/412,
Haryana Water Resources Authority, Government
of Haryana issued the Permission Certificate for
Ground Water Extraction, to Nutex Knit Fab
[Validity- from 03.12.2021 to 03.12.2022].

True copy of the Permission Certificate for
Ground Water Extraction of Nutex Knit Fab valid
till 03.12.2022 is attached herewith as **Annexure**
A-22.

(u) **Sonu Enterprises (Sl. No. (u) in Order dated
21.10.2021)**

Vide Application No. 10-
2/20278/1/HR/IND/2021 dated 03.01.2021, Mr.
Rampal Bajarh, Proprietor of Sonu Enterprises,
applied for Application for Permission to Extract
Ground Water for Industrial Use before the
Haryana Water Resources Authority, Government

of Haryana. [Reference No. HRWA1002027813220721]

Vide Application No. 21-4/1062/HR/IND/2017 dated 11.07.2017, Mr. Rampal Bajarh, Proprietor of Sonu Enterprises, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide Application No. 21-4/2173/HR/IND/2019 dated 25.09.2019, Mr. Rampal Bajarh, Proprietor of Sonu Enterprises, applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/7 & Application No. 10-2/20278/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Sonu Enterprises **[Validity- from 07.06.2021 to 07.06.2022]**.

True copy of the Permission Certificate for Ground Water Extraction of Sonu Enterprises valid till 07.06.2022 is attached herewith as **Annexure A-23**.

(v) Generous Textile (Sl. No. (v) in Order dated 21.10.2021)

Vide Application No. 21-4/1110/HR/IND/2017 dated 13.07.2017, Mr. Amit Jain, Director of M/S Generous Textiles Pvt. Ltd. applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India.

Vide Application No. 2-4/20671/3/HR/IND/2021, Mr. Amit Jain, Director of M/S Generous Textiles Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana. This application has been recommended to CTO by Haryana Water Resources (Conservation, Regulation and Management) Authority.

True copy of the recommendation of Haryana Water Resources (Conservation, Regulation and Management) Authority of Application No. 2-4/20671/3/HR/IND/2021 dated 02.04.2021 of Generous Textiles Pvt. Ltd. for Permission to Extract Ground Water for Industrial Use is attached herewith as **Annexure A-24**.

(w) Sidhi Vinayak Apparels Pvt. Ltd. (Sl. No. (w) in Order dated 21.10.2021)

Vide Application No. 13-2/20346/1/HR/IND/2021, Mr. Om Prakash

Baranwal, Director of Sidhi Vinayak Apparels Pvt. Ltd., applied for Application for Permission to Extract Ground Water for Industrial Use before the Haryana Water Resources Authority, Government of Haryana.

Vide Application No. 21-4/2919/HR/IND/2020 dated 28.05.2020, Mr. Om Prakash Baranwal, Director of Sidhi Vinayak Apparels Pvt. Ltd., applied for Application for Permission to Abstract Ground Water for Industrial Use (Application for New NOC) before the Central Ground Water Authority (CGWA), Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Vide NOC No. HWRA/NOC/IND/N/2021/23 & Application No. 13-2/20346/1/HR/IND/2021, Haryana Water Resources Authority, Government of Haryana issued the Permission Certificate for Ground Water Extraction, to Sidhi Vinayak

Apparels Pvt. Ltd. [**Validity- from 08.06.2021 to 08.06.2022**].

Penalty of an amount of Rs. 1 lakh paid (as prescribed for applications within the extended deadline of 31.03.2022 in terms of CGWA's Public Notice dated 17.06.2021) vide cheque / DD no. 735579 dated 12.07.2021 drawn on Bank of India favouring Haryana State Pollution Control Board.

True copy of the Permission Certificate for Ground Water Extraction of Sidhi Vinayak Apparels Pvt. Ltd. valid till 08.06.2022 is attached herewith as **Annexure A-25**.

(x) Supreme Fashion (Sl. No. (x) in Order dated 21.10.2021)

Not party to the instant reply.

12. That the filings of various replies / reports by the Regional Officer HSPCB, Sonapat before this Hon'ble Tribunal in O.A. No. 32/2020, including the response dated 04.03.2021, all make it abundantly clear that

applications for permission submitted by the affected persons are on record with the competent authority and daily flow record, discharge status, etc. are all being inspected / monitored in accordance with law. The applications / permission certificates make it abundantly clear that “consent to operate” has been obtained since application for groundwater extraction cannot be made or processed without the same as per guidelines of the CGWA. The Applicant has filed this Execution Application by simply labelling the competent authority as corrupt without any proof, but government records cannot be brushed aside merely based on such statements. Further, in view of the Public Notices referred to hereinabove (which the Applicant has suppressed) and the applications submitted / permissions obtained by the affected parties, it is reiterated that no Environmental Compensation/ Penalty is leviable on them. It is submitted that the Public Notices are material particulars for these proceedings, but the Applicant has intentionally suppressed their existence.

PARAWISE REPLY:

13. That the instant reply is *bona fide* and in the interest of justice and the following is submitted, without extensive reiteration of submissions already made hereinabove in the interest of brevity, for which the answering Respondents most humbly crave leave of this Hon'ble Tribunal to refer to and rely upon the foregoing submissions in the course of hearings before this Hon'ble Tribunal -

- (a) Para 1 is a matter of record.
- (b) Para 2 is denied as it uses incorrect addresses and/or names without any due diligence. The Applicant did not serve papers on the answering Respondents when the Original Application was filed, although he has time to make social media posts and harass the answering Respondents.
- (c) Para 3 is denied for being incorrect and the contents of Para 2 to 4 are reiterated since the Applicant is not a social worker but is working for vested interests who are using him as their front man.

- (d) Para 4.1 is a matter of record, but the allegation of illegal operations is denied for being incorrect on the basis of the foregoing submissions on merits.
- (e) Paras 4.2 to 4.8 are matters of record.
- (f) Para 4.9 is denied for being misconceived. It is submitted that Public Notices of the competent authority declaring waiver of Environmental Compensation / penalty are squarely and specifically applicable to the present case, but these relevant and material facts / Public Notices readily available in the public domain have been intentionally suppressed by the Applicant to build a baseless case. It is further submitted that to allege and sustain *mala fides* against a statutory body, a very high degree of proof is required to even establish a *prima facie* case at the stage of admission, while the Applicant herein has produced no such proof but only made wanton and unsubstantiated allegations.
- (g) Para 4.10 is a matter of record.

- (h) Para 4.11 is denied for being misconceived and the foregoing submissions, that Public Notices of the competent authority declaring waiver of Environmental Compensation / penalty are squarely and specifically applicable to the present case but these relevant and material facts / Public Notices readily available in the public domain have been intentionally suppressed by the Applicant to build a baseless case, are reiterated. The contents of Para 11 above are reiterated in toto.
- (i) Para 4.12 to 4.14 is a matter of record.
- (j) Para 4.13 is a matter of record.
- (k) Para 4.15 and 4.16 are denied for being incorrect and it is submitted that to allege and sustain *mala fides* against a statutory body, a very high degree of proof is required to even establish a *prima facie* case at the stage of admission, while the Applicant herein has produced no such proof but only made wanton and unsubstantiated allegations and he must be put to strict proof of the same and costs should

be imposed for such wanton allegations without any iota of evidence calculated to harass the answering Respondents, leading to massive wastage of precious judicial time. In this regard, it is also pertinent to submit for the kind consideration of this Hon'ble Tribunal that the courts have always been extremely circumspect when it comes to petitions/applications calling for interference with the actions of statutory bodies and government officials, since judicial discipline is always exercised with extreme caution lest judicial action take over administrative functions of the Executive. This is not merely a great concern for the Judiciary in terms of the catena of precedents on this question of constitutional law, but also a concern for precious judicial time which has to be allocated only to deserving cases where there is at least a *prima facie* case and it is clear that the litigant has approached the court with clean hands. In the face of status report filed by the State PCB and decisions taken by

competent statutory authorities (including the Regional Officer State PCB), the preliminary question arises as to the need for these proceedings when no case has been made by the Applicant in E.A. 30/2021 under reply except to make bald unsubstantiated allegations.

- (l) Para 4.17 is denied for being incorrect and misconceived. The foregoing submissions on merits, including the Public Notices relied upon and the contents of Para 11 above, are reiterated.
- (m) Para 4.17 is denied for being incorrect and misconceived. Numerous reports have been prepared / filed by the State PCB after due inspections in accordance with law and due diligence by way of lab tests etc. showing sufficient application of mind, some of which reports have even been referred to by this Hon'ble Tribunal.
- (n) Para 4.19 is denied for being repetitive, incorrect and misconceived. The foregoing

submissions on merits, including the Public Notices relied upon and the contents of Para 11 above, are reiterated.

- (o) Para 4.20 is a matter of record.
- (p) Para 4.21 to 4.25 are denied for being repetitive, incorrect and misconceived. The Applicant is merely repeating submissions to build a case where none exists and wasting precious judicial time. In this regard, the foregoing submissions on merits, including the Public Notices relied upon and the contents of Para 11 above, are all reiterated instead of being reproduced verbatim in the interest of brevity.
- (q) Para 4.26 is a matter of record and law.
- (r) Para 4.27 is denied for being incorrect. No facts are set out “hereunder” as averred, which only goes to show the callous and wanton approach of the Applicant.
- (s) Para 4.28 is vehemently denied for being untrue and incorrect. The contents of Paras 2 to 4 are

reiterated since they show that this Application is neither *bona fide* nor in the interest of justice.

- (t) Para 5.1 to 5.5 are denied for being incorrect and misconceived wherefore the foregoing submissions on merits, including the Public Notices relied upon and the contents of Para 11 above, are all reiterated in toto.
- (u) Para 5.6 and 5.7 are denied and the submissions regarding the *mala fides*, unclean conduct, attempts for a media trial in a *sub judice* matter, and *lack of locus standi* of the Applicant are reiterated.
- (v) Para 6 is a matter of record.
- (w) Para 7 is denied for being incorrect, misconceived, unsubstantiated, erroneous in law, and completely frivolous. The foregoing submissions all cogently point to the fact that this Execution Application not only deserves to be dismissed *in limine* but also deserves that heavy costs be imposed on the unscrupulous and wanton Applicant.

PRAYER:

14. That the affected parties / answering Respondents hereby most humbly pray that, in view of the foregoing facts and circumstances, this Hon'ble Tribunal may graciously be pleased to dismiss with costs E.A. 30/2021 in O.A. 32/2020 on maintainability and/or on merits, as this Hon'ble Tribunal may deem fit to secure the interest of justice, for which act of kindness the affected parties as in dutybound shall forever pray.

FILED BY:



Arunava Mukherjee
D-731 (LGF), C.R. Park,
New Delhi 110019
Mob. +91-9717911776
Email: mukherjee.arunava
@gmail.com

Date: 11.01.2022

Place: Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

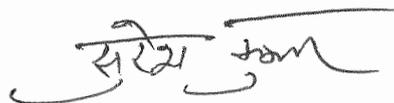
IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Suresh Kumar, s/o Ramkumar, ~~director~~ / proprietor / ~~authorised~~ representative of Shivam Enterprises having office at Plot No. 274, HSIIDC Barhi, Phase-1, Ganaur, Sonipat, Haryana, do hereby solemnly affirm and state as under:

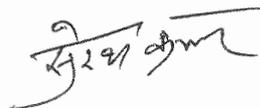
1. That I am the ~~director~~ / proprietor / ~~authorised~~ representative of Respondent No. 9 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (a), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

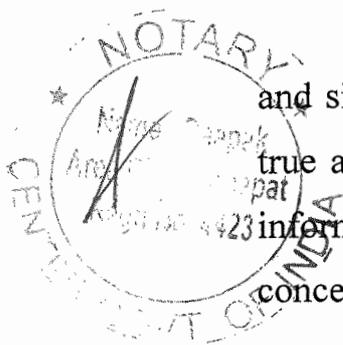
Verified at GIANAUR on this the 15th day of December 2021.



DEPONENT

VERIFICATION

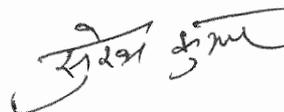
(SURESH)



I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: GIANAUR

Date: 15/12/2021



DEPONENT

(SURESH)

NOTARY
Deepak
NOTARY
15/12/21

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021**

**IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Sanjeev Kumar, s/o Prahlad Chand Kakkar, director / proprietor / authorised representative of Addagio Knit Creation Pvt. Ltd. having office at Plot No. 217, 224 HSIIDC, Industrial Area, Barhi, District Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 10 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

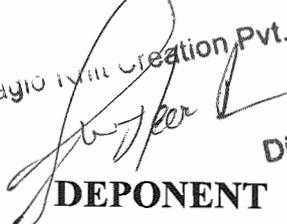
3. That the contents of Paragraphs 1, 3, 10, 11 (b), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at New Delhi on this the 15 day of December 2021.

For Addagio Knit Creation Pvt. Ltd.

 Director
DEPONENT

VERIFICATION

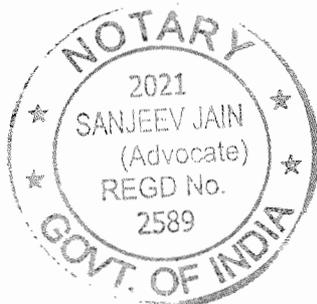
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: New Delhi

Date: 15th Dec. 2021

For Addagio Knit Creation Pvt. Ltd.

 Director
DEPONENT



ATTESTED

 Notary Public Delhi

16 DEC 2021

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

EXECUTION APPLICATION NO. 30 OF 2021

IN

ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

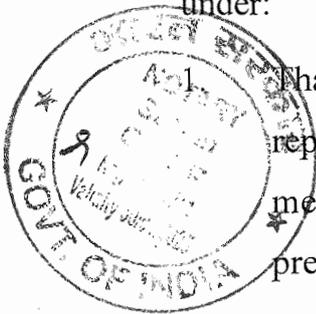
Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Parmod Goel, s/o Jai Dev Goel, director / proprietor / authorised representative of Vihan Textiles Pvt. Ltd. having office at Plot No. 210, Phase-I, HSIIDC Industrial Estate, Barhi, Sonipat-131101, Haryana, do hereby solemnly affirm and state as under:



That I am the director / proprietor / authorised representative of Respondent No. 12 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (c), 13 are based on facts within my personal knowledge, Paragraphs

1990
17-12-21

TWSL

7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

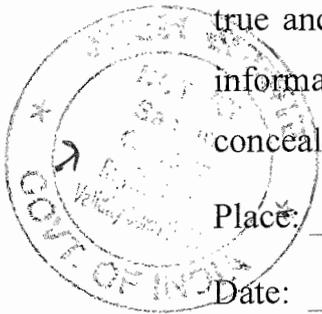
4. That the annexures are the true copies of the respective originals.

Verified at Barkh (Ganaur) on this the 15th day of December 2021.

Pushk
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.



Place: Barkh (Ganaur)

Date: 15-12-2021

Pushk
DEPONENT

1990
12-12-21

ATTESTED

[Signature]
SECRETARY
Ganaur [unclear]

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**



IN THE MATTER OF:

Varun

... Applicant

versus

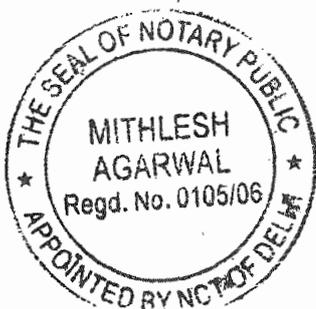
Central Pollution Control Board & Ors.

... Respondents

AFFIDAVIT

I, Shiv Prakash Keshan, s/o Mahavir Prasad Keshan, director of Spectrum Washing Pvt Ltd having office at Plot No. 130, Industrial Estate, HSIIDC, Phase-I, Barhi, Sonapat-131101, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director of Respondent No. 13 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (d), 13 are based on facts within my personal knowledge, Paragraphs 7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.



Shiv Prakash Keshan

19 6 DEC 2021

4. That the annexures are the true copies of the respective originals.

Verified at New Delhi on this the 15th day of December 2021.



[Handwritten Signature]

DEPONENT

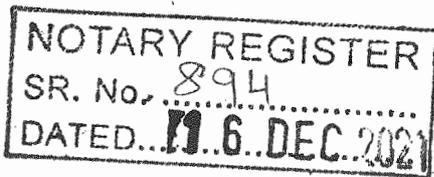
VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: New Delhi
Date: 15.12.2021

[Handwritten Signature]

DEPONENT



ATTESTED
[Handwritten Signature]
NOTARY PUBLIC, DELHI

15 DEC 2021



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Dr. Rohit Anand, s/o Rajeshwar Kumar Anand, director / proprietor / authorised representative of Anand Knit having office at Plot No. 650-651, Phase-II, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 15 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (e), 13 are based on facts within my personal knowledge, Paragraphs

807
15.12.21



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at _____ on this the 14th day of December 2021.


DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: _____

Date: 14/12/21


DEPONENT



ATTESTED


Ganpat, Somapat

15/12/21

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Jagjit Singh, s/o Attar Singh, partner of Shadex Creations having office at Plot No. 661, Phase-II HSIIDC Barhi Industrial Area, Ganour-131101, Sonipat, Haryana, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the partner / authorised representative of Respondent No. 20 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
That the contents of Paragraphs 1, 3, 10, 11 (f), 13 are based on facts within my personal knowledge, Paragraphs



Jagjit Singh

7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at New Delhi on this the 15th day of December 2021.

J Singh
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: New Delhi

Date: 15.12.2021

J Singh
DEPONENT



ATTESTED
NOTARY
15 DEC 2021

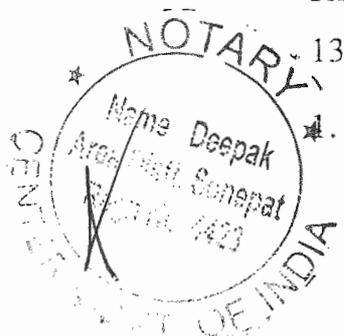
IN THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH AT NEW DELHI
 EXECUTION APPLICATION NO. 30 OF 2021
 IN
 ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant
 versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

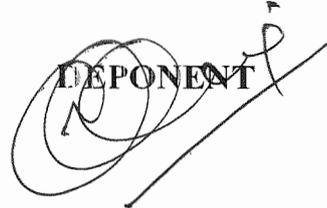
I, Neeraj Kumar Khandelwal, s/o Madan Lal Khandelwal, proprietor of M. S. Creations having office at Plot No-561, HSIIDC, Phase-II, Barhi Industrial Area, Sonipat, Haryana-131101 do hereby solemnly affirm and state as under:



1. That I am the proprietor of Respondent No. 22 in the above-mentioned matter, and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (h), 13 are based on facts within my personal knowledge, Paragraphs 7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at Barhi, Sonapat on this the 15th day of December 2021.

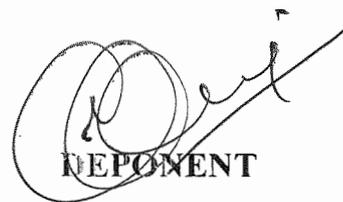
DEPONENT


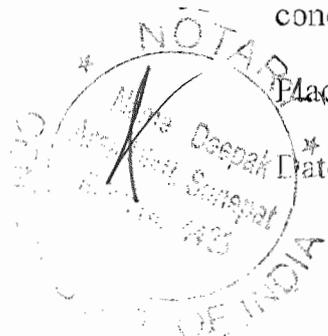
VERIFICATION

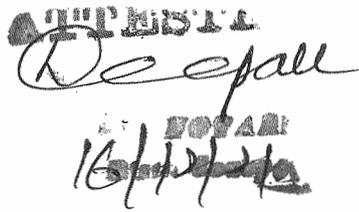
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Barhi, Sonapat

Date: 15/12/2021

DEPONENT




NOTARY

NOTARY

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

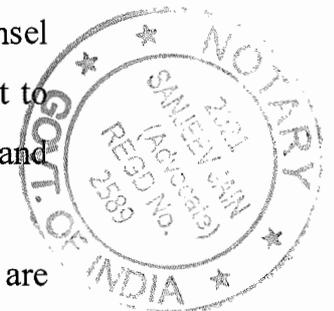
IN THE MATTER OF:

Varun ... Applicant
Versus
 Central Pollution Control Board &Ors. ... Respondents

AFFIDAVIT

I, Krishnan Lal, s/o Narsingh Dass, director / proprietor / authorised representative of Tabi Creations Pvt. Ltd., having office at Plot No. 540, Phase-II, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 23 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (i), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

17 DEC 2021

Verified at _____ on this the _____ day of December 2021.

[Signature]
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: _____

Date: 17 DEC 2021

[Signature]
DEPONENT



TESTED
[Signature]
NOTARY PUBLIC
DELHI (INDIA)
17 DEC 2021

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

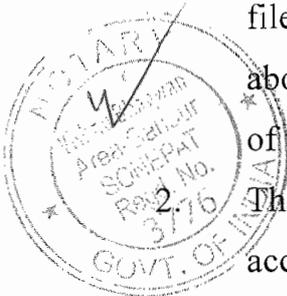
IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board &Ors. ... Respondents

AFFIDAVIT

I, Vinod Kumar Jain, s/o Ishri Prasad Jain, proprietor of M K Dyeing having office at Plot No. 98-99 HSIIDC Barhi Industrial Area, Ganaur-131101, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the proprietor of Respondent No. 25 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (j), 13 are based on facts within my personal knowledge, Paragraphs 7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.



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15.12.21

4. That the annexures are the true copies of the respective originals.

Verified at Barhi on this the 15th day of December 2021.

Vinod Jaiswal

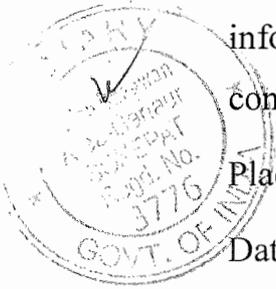
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Barhi

Date: 15/12/2021



Vinod Jaiswal

DEPONENT

ATTESTED
[Signature]
NOTARY
Ganaut, Barhi, Jharkhand
15/12/21



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021**

IN

ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

AFFIDAVIT

I, Hitesh Kakwani S/o Sushil Kumar Kakwani, of Shree Sidhi Vinayak Texcolours Pvt. Ltd having office at Plot No. 495, Phase-II, Industrial Area, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

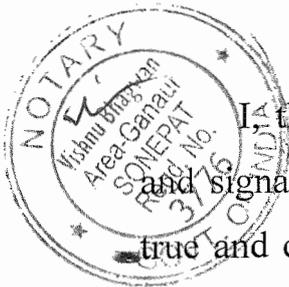
1. That I am the Respondent No. 28 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (l), 13 are based on facts within my personal knowledge, Paragraphs 7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at Sonipat on this the 16th day of December 2021.

Jitesh Kumar
DEPONENT

VERIFICATION



I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Sonipat

Date: 16/12/2021

Jitesh Kumar
DEPONENT

ATTESTED
JK
NOTARY
Ganaur, Dist. Sonapat
17/12/21

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Narendra Singhi, s/o Sh. Rawat Mal, director / proprietor / authorised representative of Fine Dyeing having office at Plot No. 400-401, HSIIDC, Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 29 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

3. That the contents of Paragraphs 1, 3, 10, 11 (m), 13 are based on facts within my personal knowledge, Paragraphs

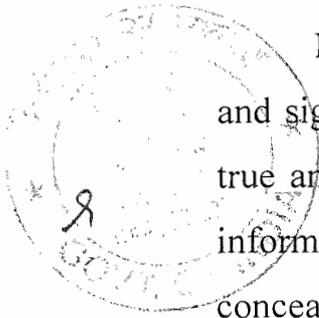
7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

- 4. That the annexures are the true copies of the respective originals.

Verified at Sonipat on this the 15th day of December 2021.

N. Singhi
DEPONENT

VERIFICATION



I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Sonipat

Date: 15/12/2021

N. Singhi
DEPONENT

1984
 17-12-21

ATTESTED
By
 17-12-21
NOTARY
 Ganaur Dist. Sonapat

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Joginder Kumar, s/o Sultan Singh, director / proprietor / authorised representative of Denimo Design Washing Pvt. Ltd. having office at Plot No. 381, Phase-I, HSIIDC Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 5 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

3. That the contents of Paragraphs 1, 3, 10, 11 (o), 13 are based on facts within my personal knowledge, Paragraphs

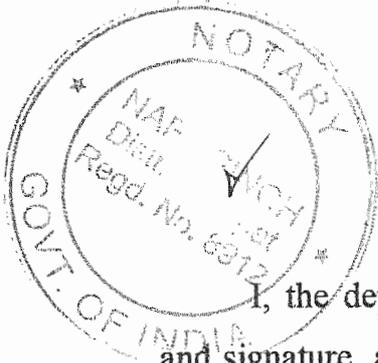


7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at _____ on this the _____ day of December 2021.

[Handwritten Signature]
DEPONENT



VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: _____

Date: _____

[Handwritten Signature]
DEPONENT

ATTESTED
8/12/2021
NOTARY
District Somnath

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Vaibhav Goel, s/o Vijay Kumar Goel, director / proprietor / authorised representative of Denim Craze having office at Plot No. 550-553, HSIIDC, Phase-II, Barhi, District Sonapat, Haryana-131039/B-137, Mayapuri Industrial Area, Phase-1, New Delhi-110064, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 19 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

That the contents of Paragraphs 1, 3, 10, 11 (p), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

- 4. That the annexures are the true copies of the respective originals.

Verified at Baxhi on this the 16th day of December 2021.

[Handwritten Signature]
DEPONENT

VERIFICATION

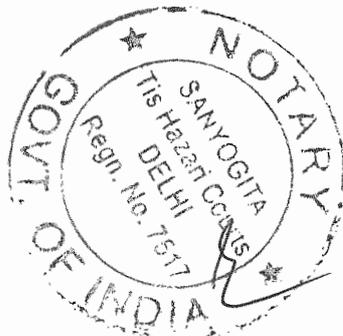
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: New Delhi
Baxhi

Date: 16/12/21



[Handwritten Signature]
DEPONENT



ATTESTED

[Handwritten Signature]
**NOTARY PUBLIC
DELHI (INDIA)**

17/12/2021

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

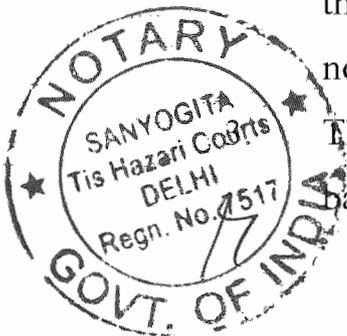
Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Gaya Prasad Thakur, s/o Bansi Thakur, director / proprietor / authorised representative of New Garments having office at Plot No. 200, HSIIDC, Barhi Industrial Area, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 30 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

That the contents of Paragraphs 1, 3, 10, 11 (q), 13 are based on facts within my personal knowledge, Paragraphs



Gaya Prasad Thakur

7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at Delhi on this the 15th day of December 2021.

Haya Prasad Sharma

DEPONENT

VERIFICATION

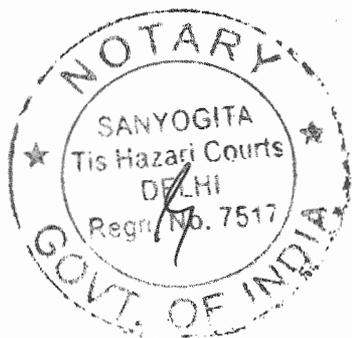
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: DELHI

Date: 15/12/21

Haya Prasad Sharma

DEPONENT



ATTESTED

[Signature]
**NOTARY PUBLIC
DELHI (INDIA)**

15 DEC 2021

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board &Ors. ... Respondents

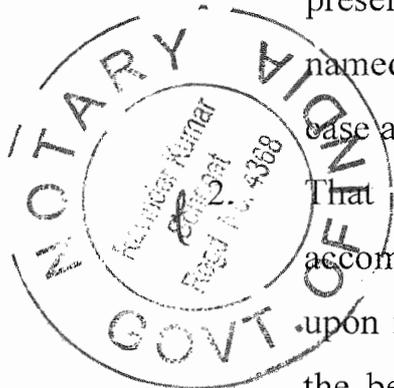
AFFIDAVIT

I, Hari Om Thareja, S/o Shiv Ram Dass, director / proprietor / authorised representative of Modern Dyeing Pvt. Ltd. having office at Plot No. 527, Phase-II, HSIIDC Barhi, Sonipat, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 32 in the above-mentioned matter and I am therefore competent to file the present reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

That I have gone through the contents of the accompanying reply, which has been drafted by council upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

3. That the contents of Paragraphs 1, 3, 10, 11 (r), 13 are based on facts within my personal knowledge, Paragraphs



Muzam Firando F. J. J. J.

7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from council.

4. That the annexures are the true copies of the respective originals.

Verified at Ganaur on this the 16 day of December 2021.

NOTARY PUBLIC OF INDIA
Raj Kumar
No. 4368
by Advocate
Baki Yadav
Pyjad Adv

Modern Dyeing Pvt. Ltd.
[Signature]
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

~~245~~
Place: Ganaur Date: 16/12/21
who is personally known to me. Certified
Date: 16/12/21
Attested to the deponent who seemed
perfect to understand the contents of the
document and to make the same true.

ATTESTED
[Signature]
16/12/21
NOTARY
Dist. Sonbhadra

Modern Dyeing Pvt. Ltd.
[Signature]
DEPONENT

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

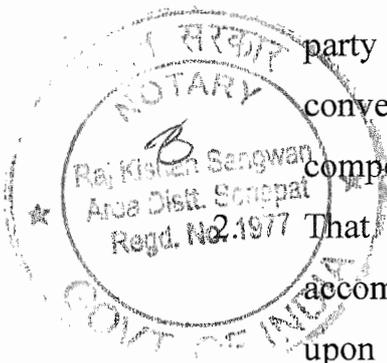
IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Harish Singh Sirari, s/o Khim Singh Sirari, director / authorised representative of Jyoti Dhaga Udyog Pvt. Ltd. having office at Plot No. 406-417, HSIIDC Barhi Industrial Area, Phase-I, Sonipat-131101, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / authorised representative of Respondent No. 6 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (s), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at BARHI on this the 15th day of December 2021.

For Jyoti Dhaga Udyog Pvt. Ltd.

Hank

DEPONENT Director

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: BARHI

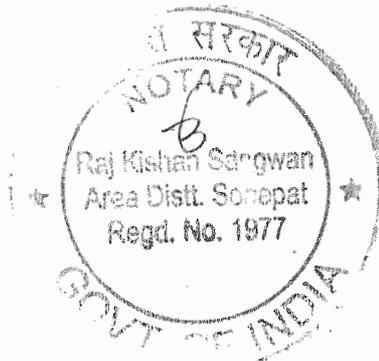
For Jyoti Dhaga Udyog Pvt. Ltd.

Date: 15/12/2021

Hank

Director

DEPONENT



ATTESTED
as Verified
[Signature]
15/12/21
Notary
Distt. Sonapat

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Pankaj Aggarwal, s/o Vipin Aggarwal, director / proprietor / authorised representative of Nutex Knit Fab having office at Plot No-359, HSIIDC, Phase-I, Barhi, District Sonipat, Haryana-131101 do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 7 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

That the contents of Paragraphs 1, 3, 10, 11 (t), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at _____ Delhi _____ on this the
 ___15___ day of December 2021.

T.K. AP

DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Delhi

Date: 15 Dec 2021

T.K. AP

DEPONENT



ATTESTED

[Signature]
**NOTARY PUBLIC
 DELHI (INDIA)**

15 DEC 2021

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Rampal Bajarh, s/o Gurdas Ram Bajarh, director / proprietor / authorised representative of Sonu Enterprises having office at Plot No. 358, Phase-I, HSIIDC Industrial Area, Barhi, Sonipat, Haryana-131101, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 8 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (u), 13 are based on facts within my personal knowledge, Paragraphs



7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at Barhi on this the 15th day of December 2021.

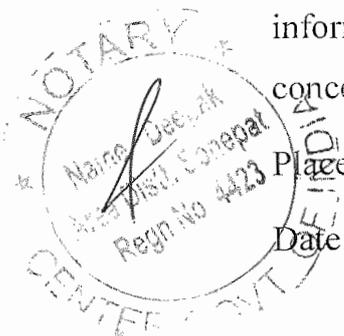
DEPONENT

VERIFICATION

I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Barhi

Date: 15/12/2021



DEPONENT

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
versus
 Central Pollution Control Board & Ors. ... Respondents

AFFIDAVIT

I, Amit Jain, s/o Satender Kumar Jain, director / proprietor / authorised representative of Generous Textiles Pvt. Ltd. having office at Plot No. 383, Phase-I, Barhi Industrial Estate, Sonapat-131001, Haryana, do hereby solemnly affirm and state as under:

1. That I am the director / proprietor / authorised representative of Respondent No. 31 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.
2. That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. That the contents of Paragraphs 1, 3, 10, 11 (v), 13 are based on facts within my personal knowledge, Paragraphs

Amit Jain

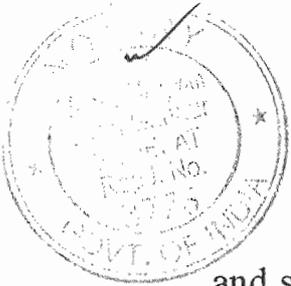
7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at SONEPAT on this the 15th day of December 2021.

Amit Jain
DEPONENT

VERIFICATION



I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: SONEPAT

Date: 15th Dec. 2021

Amit Jain
DEPONENT

ATTESTED

NOTED BY
Ganaur, District Sonapat
15/12/21

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH AT NEW DELHI
 EXECUTION APPLICATION NO. 30 OF 2021
 IN
 ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant
 versus
 Central Pollution Control Board & Ors. ... Respondents

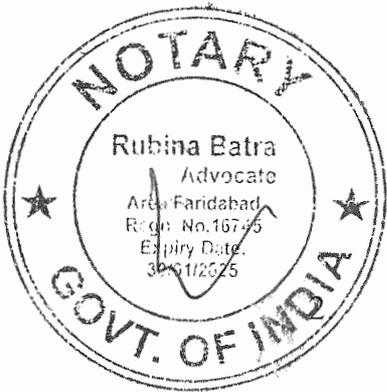
AFFIDAVIT

I, Himanshu Barnwal, s/o Om Prakash Barnwal authorised representative of Sidhi Vinayak Apparels Pvt. Ltd. having office at Plot No. 473-D, HSIIDC, Phase-II, Barhi Industrial Area, Sonapat, Haryana, presently at Faridabad do hereby solemnly affirm and state as under:

1. That I am the authorised representative of Respondent No. 18 in the above-mentioned matter and I am therefore competent to file the present Reply as an affected party in the matter above named and, as such, I am conversant with the facts of the case and therefore competent to swear this affidavit.

That I have gone through the contents of the accompanying Reply, which has been drafted by counsel upon my instructions and the same are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

3. That the contents of Paragraphs 1, 3, 10, 11 (w), 13 are based on facts within my personal knowledge, Paragraphs



Himanshu

360

Regd Entry No. 1301

Date: 15.12.2021

7, 8, 9 are based on records, and Paragraphs 2, 4, 5, 6, 12, 14 are based on legal advice received from counsel.

4. That the annexures are the true copies of the respective originals.

Verified at Faridabad on this the 15th day of December 2021.

Humayun
DEPONENT

VERIFICATION

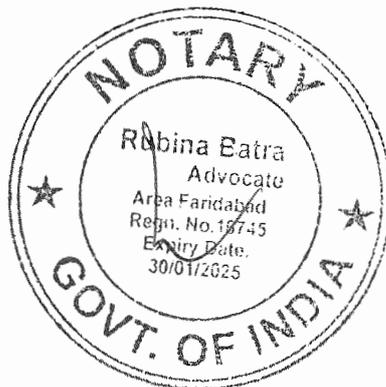
I, the deponent above named, state that this is my name and signature, and what is stated in paragraphs 1 to 4 above are true and correct to best of my knowledge and belief and based on information derived from records. No material facts have been concealed.

Place: Faridabad

Date: 15th December, 2021

Humayun
DEPONENT

I know the deponent and he/she has signed & put His/Her Thumb impression in my presence.



ATTESTED AS IDENTIFIED

NOTARY PUBLIC
Faridabad (Haryana).

15 DEC 2021

Item No. 03

(Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL

(By Video Conferencing)

Execution Application No. 30/2021

In

Original Application No. 32/2020

Varun

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 21.10.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Advocate

ORDER

Grievance in this application is that despite order of this Tribunal dated 05.03.2021 in OA No. 32/2021, *Varun v. CPCB & Ors.*, finding that the industrial units in question functioning at Barhi Industrial area in District Sonapat, Haryana were violating the environmental norms and remedial action was required, no remedial action has been taken and violations are continued. The compensation assessed instead of being recovered and spent for restoration has been waived arbitrarily for extraneous reasons. The list of the alleged violators and the amount of compensation already assessed for the violations by the State PCB has been mentioned in the application as follows:-

"a.	<i>M/s. Shivam Enterprises</i>	:	₹74,88,000/-
b.	<i>Addingo Knit Creations</i>	:	₹8,67,24,000/-
c.	<i>Vihan Industries</i>	:	₹81,39,600/-

d.	<i>Spectrum Washing</i>	:	₹05,22,72,000/-
e.	<i>Anand Knit</i>	:	₹76,91,200/-
f.	<i>Shadex Creations</i>	:	₹15,17,30,400/-
g.	<i>Color Zone</i>	:	₹65,60,640/-
h.	<i>M.S. Creations</i>	:	₹2,86,07,040/-
i.	<i>Tabi Creations</i>	:	₹5,44,32,000/-
j.	<i>M.K. Dyeing</i>	:	₹1,22,40,000/-
k.	<i>Flora Deying House</i>	:	₹8,68,32,000/-
l.	<i>Shri Sidhi Vinayak Tex Color</i>	:	₹8,70,48,000/-
m.	<i>Fine Dyeing</i>	:	₹2,23,20,000/-
n.	<i>Denim Art</i>	:	₹60,48,640/-
o.	<i>M/s. Denimo Design</i>	:	₹05,70,240/-
p.	<i>Denim Craze</i>	:	₹04,05,41,520/-
q.	<i>New Garment</i>	:	₹03,18,05,400/-
r.	<i>Modern Dyeing</i>	:	₹17,89,17,120/-
s.	<i>M/s. Jyoti Dhaga Udhog</i>	:	₹38,88,000/-
t.	<i>Nutex Knit Fab</i>	:	₹73,44,000/-
u.	<i>Sonu Enterprises</i>	:	₹6,50,16,000/-
v.	<i>Generous Textile</i>	:	₹71,01,120/-
w.	<i>Sidhi Vinayak Apparel</i>	:	₹43,16,000/-
x.	<i>Supreme Fashion</i>	:	₹25,07,920/-”

Issue notice by email to the State PCB. Response be filed within one month. The State PCB may also put the affected parties to notice of these proceedings for their response if any within one month. The applicant may serve papers on the affected parties and file affidavit of service within one week.

List for further consideration on 19.01.2022.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

October 21, 2021
Execution Application No. 30/2021
AVT

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTHI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

No. 26-1/CGWA/PN/2018

Dated 15.10.2019

PUBLIC NOTICE

SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.

Without prejudice to the directions of Hon'ble NGT, New Delhi under its Judgment/orders dated 11.09.2019 under OA No. 176/2015 and the outcome of the pending matters in Hon'ble NGT, New Delhi, the due date for submission of applications for grant of 'No Objection Certificate' (NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 31.03.2020.

All the users drawing ground water without a valid NOC from CGWA are directed to submit their applications for NOC online through NOCAP portal of CGWA by or before the said date. Industrial, Infrastructure and Mining projects withdrawing ground water without a valid NOC or failing to apply for NOC by or before the said date shall be liable to pay Fine as well as Environmental Compensation/Damages to be decided by Hon'ble NGT, New Delhi as per Law.

The detailed directions, existing guidelines etc., are available on the web link: www.cgwa-noc.gov.in/Landing Page/Ground Water .htm / cgwb.gov.in.


(K.C.NAIK)
CHAIRMAN
15.10.2019

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Authority

PUBLIC NOTICE

New Delhi, Dated 26th October, 2020

Attention to All existing ground water users including industrial/ infrastructure/ mining projects

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number 3289(E) dated 24th September, 2020.

Henceforth applications for NOC for ground water abstraction will be processed based on category of ground water assessment unit and not by notified/ non-notified areas. NOCs in areas notified earlier will also be governed by the revised guidelines and will be issued by Central Ground Water Authority or State/ Union Territory Ground water Authority as the case may be.

This is to bring to the notice of all ground water users that :

1. As Micro and Small Enterprises (MSEs) drawing less than 10 KLD of ground water are exempted from NOC, such MSEs, who have already submitted their applications prior to 24.09.2020 are required to submit self declaration as per format available on the website.
2. Ground water abstraction/ restoration charges shall be payable by all ground water users except those exempted from obtaining No Objection Certificate for ground water abstraction. Existing users shall pay abstraction charges w.e.f. 24.09.2020.
3. All existing users who have obtained NOC before 24.09.2020 and implemented/ installed Rain water harvesting/ artificial recharge will be eligible for rebate of 50% on Ground water abstraction/ restoration charges as per gazette notification, at the time of renewal. Users who have implemented

recharge but quantum of recharge is less than that the quantum as per guidelines (2015), will get rebate on pro rata basis.

4. All existing users who have already obtained NOC from CGWA are hereby directed to install digital water flow meter with telemetry in all existing ground water abstraction structures **irrespective of quantum of ground water withdrawal**, failing which the users shall be liable to pay penalty as per gazette notification.
5. Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986.
6. All existing users, except exempted categories, who have submitted their applications for NOC after 24.09.2020 will be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986 and Environmental Compensation w.e.f. 24.09.2020 as per the gazette notification.
7. All such industries who have submitted their applications for NOC prior to 24.09.2020, and are drawing ground water more than 100 KLD in critical and semi-critical assessment units, are mandatorily required to submit Impact Assessment Report from Accredited Consultant by 31.12.2020 to the concerned Regional Office.
8. Applications received prior to 24.09.2020 from all such industries located in over-exploited assessment units and drawing more than 100 KLD of groundwater will be processed only after receipt of Impact Assessment Report.
9. In case of mining projects involving dewatering, all applicants who have already submitted their applications for NOC are mandatorily required to submit comprehensive hydrogeological report on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio economic impact, details of recycling and reuse, recharge and reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, prepared by Accredited Consultant by 31.12.2020.
10. All existing industries located in Safe, Semi-critical and Critical assessment units and drawing more than 100 KLD of groundwater, who have submitted their applications for renewal of NOC prior to 24.09.2020, are required to submit Water Audit Report from certified water auditors Latest by 31.12.2020.

11. Applications for renewal of NOC received prior to 24.09.2020 from the existing industries located in Over-exploited assessment units and drawing more than 100 KLD of groundwater shall be processed only after receipt of Water Audit Report from certified water auditors.
12. All new infrastructure projects, who have submitted their applications prior to 24.09.2020 and propose to draw more than 20 KLD of ground water are required to submit proof of installation of STP or submit an affidavit as per format available on the website.
13. All such infrastructure projects requiring water for commercial use, who have submitted their applications prior to 24.09.2020, are required to submit completion certificate or submit an affidavit as per format available on the web site.
14. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and are falling within 500 m from the periphery of demarcated wetland areas are required to submit affidavit that they will submit copy of consent/ approval from the 'Wetland Authority to establish their project in the area as and when received by them.
15. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and fall beyond 500 m from the periphery of demarcated wetland areas are required to submit affidavit as per format available on the website.

Member
Central Ground Water Authority

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Authority

PUBLIC NOTICE

New Delhi, Dated 17th June, 2021

ATTENTION TO ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL/ INFRASTRUCTURE/ MINING PROJECTS

Whereas the Central Government constituted the Central Ground Water Authority (hereinafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number 3289(E) dated 24th September, 2020.

And whereas the Authority has issued Public Notice dated 26.10.2020 stating that all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986, and those who have applied after 24.09.2020 shall be liable to pay Environmental Compensation (EC) w.e.f. 24.09.2020 till date of submission of application.

And whereas the said Guidelines provide under Section 9 (i) that "Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal."

And whereas the Authority has issued Public Notice dated 08.01.2021 stating that any ground water withdrawal without the installation of tamper-proof digital water flow meters and telemetry (wherever applicable) shall be construed as illegal.

And whereas the Authority has issued Public Notices dated 26.10.2020, 08.01.2021 and 27.01.2021 wherein the concerned project proponents were informed to mandatorily submit Impact Assessment Report/ comprehensive Hydro-geological Report/ Water Audit Report by a specified date and the late submission of Impact Assessment Report/ comprehensive Hydro-geological Report were subjected to the payment of Environmental Compensation as per CGWA Guidelines, calculated from 01.01.2021 till the date of submission of the report.

And whereas representations from various industries/ associations/ Infrastructure projects have been received in the Authority due to the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) imposed for its control.

IN VIEW OF COVID-19 PANDEMIC, THIS IS TO BRING TO THE NOTICE OF ALL GROUND WATER USERS THAT:

1. Applications for fresh/ renewal of NOC by the existing users which have been rejected on grounds of either non-submission of required documents or non fulfilment of various documents/criteria, shall be given a one-time relaxation. Such applicants from existing users who have re-applied for NOC after 30.06.2020 shall be exempted to pay Environmental Compensation/Penalty till **31.03.2022**. However, they shall be liable to pay the water abstraction/restoration charges w.e.f. 24.09.2020.
2. Exemption of EC shall also be applicable to existing users who have failed to submit application for NOC till 30.06.2020. However, they shall be liable to pay penalty of Rs one lakh. They shall also be liable to pay ground water abstraction/ restoration charges w.e.f. 24.09.2020 or date of its commencement whichever is later.
3. For the submission of Impact Assessment Reports by industries, Comprehensive Hydrogeological reports by Mining Projects and Water Audit Reports, the date is hereby extended upto **31.03.2022**. No Environmental Compensation shall be imposed on such users if the said report is submitted in the prescribed time. The Environmental Compensation already paid by the project proponents shall be adjusted in the Abstraction/restoration Charges of the unit for subsequent years.
4. To reduce the financial burden on the project proponents, the project proponents shall now be required to make a yearly advance payment of the Ground Water Abstraction/Restoration Charges, which would be adjusted in succeeding years based on actual ground water withdrawal, instead of one-time advance payment of Ground Water Abstraction/Restoration Charges for entire NOC period.

5. All the project proponents/users drawing ground water shall be required to mandatorily install tamper-proof Digital Water Flow Meter with/without Telemetry System by **31.03.2022** or as specified in NOC, whichever is later.
6. The applicants/project proponents who are facing **the** issue of double taxation due to levy of water charges/ cess by States as well as water abstraction/restoration charges by CGWA, may seek reimbursement of water charges/ cess paid to State Governments from CGWA in the subsequent years limited to the water abstraction/restoration charges levied by CGWA.

Member, CGWA

Track Your Application

Application No: *	19-3/20519/1/HR/IND/2021	Application Type:	Industry
Captcha*	Enter Captcha	Fg4Jk5	
			

Application No:

19-3/20519/1/HR/IND/2021

Application Date:

19/03/2021

Applicaton For:

Industry

Applicaton Type:

New

Name of Industry

Shivam Enterprises

Status:

Approved by Authority And Tarrif Required



Useful Links

Track Your Applications

Application No: *

26-3/20597/1/HR/IND/2021

Application Type:

Industry

Captcha*

Hs2AI2

Ta3Qn7



Application No:

26-3/20597/1/HR/IND/2021

Application Date:

26/03/2021

Applicaton For:

Industry

Applicaton Type:

New

Name of Industry

ADDAGIO KNIT CREATION PVT. LTD.

Status:

Signed application uploaded by applicant

Useful Links



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Vihan Textile Pvt. Ltd.
Project Address: Plot no. 210 HSIIDC Barhi Sonipat
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --

Communication Address: Plot no. 210 HSIIDC Barhi Sonipat
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/4
2. Application No.: 6-2/20284/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	155.00	46500.00	07/06/2021	07/06/2022
Total	155.00	46500.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	1	--	--	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: SPECTRUM WASHING PVT LTD
Project Address: B-2 GUPTA PLAZA, LSC SAMRAT ENCLAVE {PITAMPURA} NEW DELHI 110034
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: B-2 GUPTA PLAZA, LSC SAMRAT ENCLAVE {PITAMPURA} NEW DELHI 110034
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/3
2. Application No.: 5-2/20271/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New
6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	160.00	48000.00	07/06/2021	07/06/2022
Total	160.00	48000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism
- | No. of Piezometers | Monitoring Mechanism | | |
|--------------------|----------------------|------|-----------|
| | Manual | DWLR | Telemetry |
| 0 | 0 | 0 | 0 |

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Anand Knit
Project Address: Plot no. 650-651 HSIIDC Barhi Sonipat Haryana
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --

Communication Address: Plot no. 650-651 HSIIDC Barhi Sonipat Haryana
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/77
2. Application No.: 15-3/20368/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	140.00	42000.00	01/09/2021	01/09/2022
Total	140.00	42000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

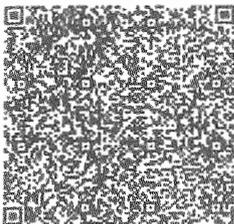
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: SHADEX CREATIONS
Project Address: PLOT NO 661 HSIIDC PH II BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO 661 HSIIDC PH II BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/65
2. Application No.: 12-2/20339/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	500.00	150000.00	13/08/2021	13/08/2022
Total	500.00	150000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:1

Abstraction Structure*	Existing				Proposed			
	DW	DCB	BW	TW	DW	DCB	BW	TW
	--	--	1	--	--	--	1	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Color Zone
Project Address: Plot no 598 HSIIDC Barhi Sonipat Haryana
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no 598 HSIIDC Barhi Sonipat Haryana
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/45
2. Application No.: 4-3/20289/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	100.00	30000.00	16/07/2021	16/07/2022
Total	100.00	30000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	1	--	--	--	--	--	--	--

*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





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Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	M.S CREATIONS		
Project Address:	PLOT NO 561 HSIIDC PH II BARHI SONIPAT		
Village/MC:	Bari	Tehsil:	Ganaur
District:	SONIPAT	State:	Haryana
Pin Code:	--		
Communication Address:	PLOT NO 561 HSIIDC PH II BARHI SONIPAT		
Address Regional Office:	Sinchal Bhawan, Sector-5, Panchkula		
1. NOC No.:	HWRA/NOC/IND/N/2021/32		
2. Application No.:	13-2/20342/1/HR/IND/2021	3. Category:	Industry
4. Project Status:	New	5. NOC Type:	New
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valid From
Fresh Water	300.00	90000.00	11/06/2021
Total	300.00	90000.00	--
7. Details of Ground Water Extraction: Total Existing No.:		Total Proposed No.:	
	DW	DCB	BW
Abstraction Structure*	--	--	1
	TW	DW	DCB
	--	--	--
	BW	TW	
	1	--	
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR
		Telemetry	
	0	0	0

* Terms & conditions are at the back of this page.





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Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Tabi Creations Pvt. Ltd.
Project Address: Plot no. 540 HSIIDC Bari Sonipat Haryana
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no. 540 HSIIDC Bari Sonipat Haryana
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/188
2. Application No.: 31-3/20664/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	240.00	72000.00	28/12/2021	28/12/2022
Total	240.00	72000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: M K Dyeing
Project Address: Plot no 98-99 HSIIDC Barhi Soniapt
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no 98-99 HSIIDC Barhi Soniapt
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/8
2. Application No.: 12-2/20283/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	256.00	76800.00	07/06/2021	07/06/2022
Total	256.00	76800.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

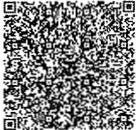
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Shree Sidhi Vinayak Texcolours Pvt. Ltd.
Project Address: Plot no. 495 HSIIDC Phase- II Barhi Sonipat
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no. 495 HSIIDC Phase- II Barhi Sonipat
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/9
2. Application No.: 15-2/20372/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	400.00	120000.00	07/06/2021	07/06/2022
Total	400.00	120000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Fine Dyeing Pvt. Ltd.
Project Address: Plot no. 400-401 HSIIDC Barhi Sonipat
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no. 400-401 HSIIDC Barhi Sonipat
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/6
2. Application No.: 6-2/20281/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	200.00	60000.00	07/06/2021	07/06/2022
Total	200.00	60000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	1	--	--	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

		Monitoring Mechanism		
		Manual	DWLR	Telemetry
	No. of Piezometers	0	0	0

* Terms & conditions are at the back of this page.



Track Your Applications

Application No: *

HWRA/IND/N/2021/77

Application Type:

Industry

Captcha*

Nm3T13

Hs2A12



Application No:

HWRA/IND/N/2021/77

Application Date:

14/06/2021

Applicaton For:

Industry

Applicaton Type:

New

Name of Industry

DENIMO DESIGN WASHING PVT LTD

Status:

Issue Permission Certificate

Useful Links



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: DENIM CRAZE
Project Address: PLOT NO 550 553 HSIIDC PH II BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO 550 553 HSIIDC PH II BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/33
2. Application No.: 13-2/20345/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	500.00	150000.00	11/06/2021	11/06/2022
Total	500.00	150000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:1

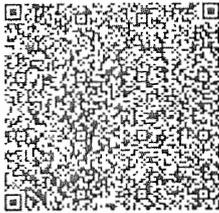
Abstraction Structure*	Total Existing No.:1				Total Proposed No.:1			
	DW	DCB	BW	TW	DW	DCB	BW	TW
	--	--	1	--	--	--	1	--

*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism			
	Manual	DWLR	Telemetry	
0	0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: New Garments
Project Address: Plot no.200 HSIIDC Barhi Sonipat Haryana
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no.200 HSIIDC Barhi Sonipat Haryana
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/163
2. Application No.: 6-3/20392/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	300.00	90000.00	06/12/2021	06/12/2022
Total	300.00	90000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	1	--	--	--	--	--	--	--

*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



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हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: MODERN DYEING PVT LTD
Project Address: PLOT NO. 527 HSIIDC PHASE II BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO. 527 HSIIDC PHASE II BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/22
2. Application No.: 12-2/20341/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	500.00	150000.00	08/06/2021	08/06/2022
Total	500.00	150000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:1

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	1	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Jyoti Dhaga Udyog Pvt. Ltd.
Project Address: Plot no. 406 -417 HSIIDC BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: Plot no. 406 -417 HSIIDC BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/148
2. Application No.: 19-3/20297/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New
6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	210.00	63000.00	12/11/2021	12/11/2022
Total	210.00	63000.00	--	--

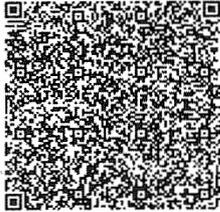
7. Details of Ground Water Extraction: Total Existing No.:2 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	2	--	--	--	--	--

*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism
- | No. of Piezometers | Monitoring Mechanism | | |
|--------------------|----------------------|------|-----------|
| | Manual | DWLR | Telemetry |
| 0 | 0 | 0 | 0 |

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Nutex Knit Fab
Project Address: PLOT NO. 359, PHASE -1 HSIIDC BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO. 359, PHASE -1 HSIIDC BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/161
2. Application No.: HWRA/IND/N/2021/412 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	70.00	21000.00	03/12/2021	03/12/2022
Total	70.00	21000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:1

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	1	--

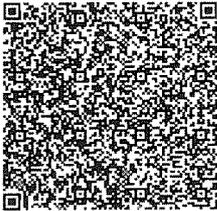
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.





हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: Sonu Enterprises
Project Address: Plor no. 358 HSIIDC Barhi Sonipat
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --

Communication Address: Plor no. 358 HSIIDC Barhi Sonipat
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/7
2. Application No.: 10-2/20278/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	330.00	99000.00	07/06/2021	07/06/2022
Total	330.00	99000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

Abstraction Structure*	Total Existing No.:				Total Proposed No.:			
	DW	DCB	BW	TW	DW	DCB	BW	TW
	--	--	1	--	--	--	--	--

*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

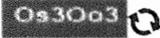
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



Track Your Applications

Application No: * 2-4/20671/3/HR/IND/2021 Application Type: Industry
Captcha* K17Dj2 

Application No:

2-4/20671/3/HR/IND/2021

Application Date:

02/04/2021

Applicaton For:

Industry

Applicaton Type:

New

Name of Industry

GENEROUS TEXTILES PVT LTD

Status:

Recommendation to Authority by CTO

User Links



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: SIDHI VINAYAK APPARELS PVT LTD
Project Address: PLOT NO 473 D HSIIDC PH II BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO 473 D HSIIDC PH II BARHI SONIPAT
Address Regional Office: Sinchai Bhawan, Sector-5, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2021/23
2. Application No.: 13-2/20346/1/HR/IND/2021 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	80.00	24000.00	08/06/2021	08/06/2022
Total	80.00	24000.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:--

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

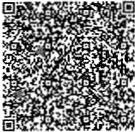
*DW - Dug Well; DCB - Dug cum Bore Well; BW - Bore Well; TW - Tube Well; DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

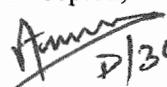
VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Suresh Kumar, proprietor / director / authorised signatory of Shivam Enterprises in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
- To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the above said case in all its stages.
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- To appoint, and instruct any other legal practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

FOR SHIVAM ENTERPRISES
Client 
PROP. 

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

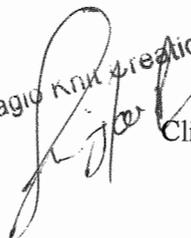
KNOW ALL to whom these presents shall come that I, Sanjeev Kumar, proprietor / director / authorised signatory of Addagio Knit Creation Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate
D/3453/2009

For Addagio Knit Creation Pvt. Ltd.

Client Director

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Parmod Goel, proprietor / director / authorised signatory of Vihan Textiles Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

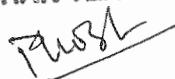
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate D/3453/2009

For VIHAN TEXTILES PVT. LTD.


Client

Director

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Shiv Prakash Keshan, director of Spectrum Washing Pvt Ltd in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE**, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

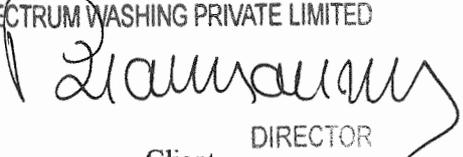
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

For SPECTRUM WASHING PRIVATE LIMITED


Client
DIRECTOR

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Dr. Rohit Anand, proprietor / director / authorised signatory of Anand Knit in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate D/3453/2009

For Anand Knit

Client Proprietor

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun

versus

... Applicant

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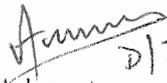
VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Jagjit Singh, partner / authorised signatory of Shadex Creations in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 15.12.2021.

Accepted,


D/3453/2009
Advocate

For SHADEX CREATIONS

Client
Partner

IN THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Neeraj Kumar Khandelwal, proprietor/director/authorised signatory of M S Creations in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009**, having office at **D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-97117911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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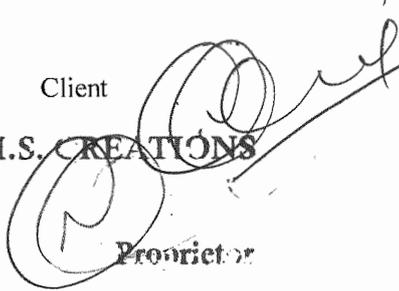
IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 15.12.2021.

Accepted


Advocate: D/3453/2009

Client

For M.S. CREATIONS


Proprietor

IN THE HON'BLE NGT

PRINCIPAL BENCH AT NEW DELHI
 EXECUTION APPLICATION NO. 30 OF 2021
 IN
 ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Krishnan Lal, proprietor / director / authorised signatory of Tabi Creations Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


 Advocate D/3453/2009

Tabi Creations Pvt. Ltd.

 Client

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Vinod Kumar Jain, proprietor of M K Dyeing in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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Accepted,


Advocate

D/3453/2009

For M.K. DYEING



Client

Proprietor

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
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IN THE MATTER OF:

Varun ... Applicant
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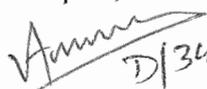
VAKALATNAMA

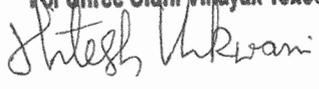
KNOW ALL to whom these presents shall come that I, Hitesh Kakwani, proprietor / director / authorised signatory of Shree Sidhi Vinayak Texcolours Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
- To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the above said case in all its stages.
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- To withdraw or compromise the above said case or submit to arbitration any differences or disputes that may arise in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint, and instruct any other legal practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

For Shree Sidhi Vinayak Texcolours Pvt. Ltd.

Client Director

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Narendra Singhi, proprietor / director / authorised signatory of Fine Dyeing in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

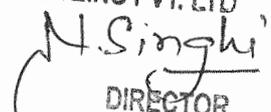
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

Client

For FINE DYEING PVT. LTD

DIRECTOR

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Joginder Kumar, proprietor / director / authorised signatory of Denimo Design Washing Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate
D/3453/2009


Client

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Vaibhav Goel, proprietor / director / authorised signatory of Denim Craze in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate
D/3453/2009

Client



**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Gaya Prasad Thakur, proprietor / director / authorised signatory of New Garments in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

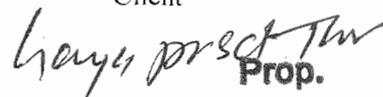
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

For NEW GARMENTS
Client


Prop.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

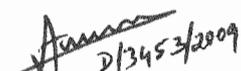
VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Hari Om Thareja, proprietor / director / authorised signatory of Modern Dyeing Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

MODERN DYEING PVT. LTD
Plot No. 527, Phase-II,
HSIDC Ind. Estate, Bara,
District Gannaur, Sonapat, Haryana

or Modern Dyeing Pvt. Ltd.


Client
Managing Director

MODERN DYEING PVT. LTD
Plot No. 527, Phase-II,
HSIDC Ind. Estate, Bara,
District Gannaur, Sonapat, Haryana

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

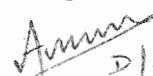
VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Harish Singh Sirari, director / authorised signatory of Jyoti Dhaga Udyog Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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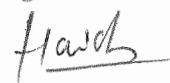
IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


D/3453/2009
Advocate

For Jyoti Dhaga Udyog Pvt. Ltd.

Client


Director

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Pankaj Aggarwal, proprietor / director / authorised signatory of Nutex Knit Fab in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,
Advocate

[Handwritten Signature]
D/3453/2009

For NUTEX KNIT FAB

Client *[Handwritten Signature]*
Pankaj Aggarwal **Proprietor**

Nutex Knit Fab

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Rampal Bajarh, proprietor / director / authorised signatory of Sonu Enterprises in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate D/3453/2009

For : SONU ENTERPRISES


Client Prop.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Amit Jain, proprietor / director / authorised signatory of Generous Textiles Pvt. Ltd. in the matter above named, do hereby appoint MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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Accepted,


Advocate D/3453/2009

For Generous Textiles Pvt. Ltd.

Director


Client

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Himanshu Barnwal, authorised signatory of Sidhi Vinayak Apparels Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
- To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the above said case in all its stages.
- To file/take back documents to admit and/or deny documents of opposite party.
- To withdraw or compromise the above said case or submit to arbitration any differences or disputes that may arise in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint, and instruct any other legal practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
- And I the undersigned do hereby agree not to hold the Advocate or his substitutes responsible for the result of the said case, or for absence from court during hearings.
- And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the Advocates remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. The Advocate would be entitled to the costs imposed on opposite party.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 14.12.2021.

Accepted,


Advocate D/3453/2009



Client

// TRUE COPY //

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board & Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Harish Singh Sirari, director of Jyoti Dhaga Udyog Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 28.10.2023 **Jyoti Dhaga Udyog Pvt. Ltd.**

Accepted,

Advocate

22/01/2024

Harish

Director

Client

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Parmod Goel, proprietor / director / authorised signatory of Vihan Textiles Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 27.10.2023.

Accepted,

Advocate

[Signature]
22/01/2024

For VIHAN TEXTILES PVT. LTD.

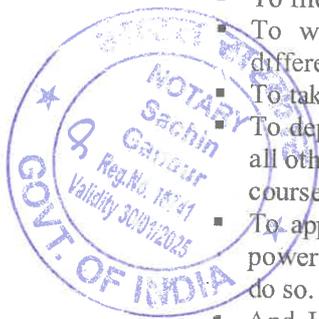
Client

Director

ATTESTED

[Signature]
NOTARY

Ganaur Distt. Sonapat



3343

28/10/2023

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Shiv Prakash Keshan, proprietor / director / authorised signatory of Spectrum Washing in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
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- To appoint, and instruct any other legal practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
- And I the undersigned do hereby agree not to hold the Advocate or his substitutes responsible for the result of the said case, or for absence from court during hearings.
- And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the Advocates remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. The Advocate would be entitled to the costs imposed on opposite party.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,


Advocate 22/01/2024

Client
For SPECTRUM WASHING PRIVATE LIMITED


DIRECTOR

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant
versus
Central Pollution Control Board & Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Dr. Rohit Anand, proprietor / director / authorised signatory of Anand Knit in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
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- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,


Advocate 22/01/2024

For ANAND KNIT

Client proprietor

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Himanshu Barnwal, proprietor / director / authorised signatory of Sidhi Vinayak Apparels Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,


Advocate

22/01/2024

For Sidhi Vinayak Apparels Pvt. Ltd.


Client

Director

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Jagjit Singh, proprietor / director / authorised signatory of Shadex Creations in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,

Advocate


22/01/2024

For SHADEX CREATIONS

Client

Partner

**PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Krishnan Lal, proprietor / director / authorised signatory of Tabi Creations Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,


Advocate 28/10/2024

For Tabi Creations Pvt. Ltd.


Director
Client

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Vinod Kumar Jain, proprietor / director / authorised signatory of MK Dyeing in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE**, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:

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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 27.10.2023.

Accepted,


22/01/2024
Advocate

For M.K. DYEING



Proprietor

Client

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2023
IN
ORIGINAL APPLICATION NO. 32 OF 2020**

IN THE MATTER OF:

Varun

... Applicant

versus

Central Pollution Control Board & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Hitesh Kakwani, proprietor / director / authorised signatory of Shree Sidhi Vinayak Texcolours Pvt. Ltd. in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

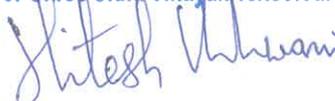
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IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 28.10.2023.

Accepted,


22/01/2024
Advocate

For Shree Sidhi Vinayak Texcolours Pvt. Ltd.


Hitesh Kakwani
Director
Client

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 30 OF 2021
IN
ORIGINAL APPLICATION NO. 32 OF 2020

IN THE MATTER OF:

Varun ... Applicant

versus

Central Pollution Control Board &Ors. ... Respondents

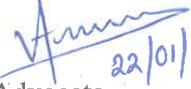
VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Hari Om Thareja, proprietor / director / authorised signatory of Modern Dyeing in the matter above named, do hereby appoint **MR. ARUNAVA MUKHERJEE, Advocate, Enrolment No. D/3453/2009, having office at D-731 (LGF), C.R. Park, New Delhi 110019, Mobile: +91-9717911776, Email: mukherjee.arunava@gmail.com** (hereinafter called the "Advocate") to be my Advocate in the above noted case, and authorise him:-

- To act, appear and plead in the above noted case in this Tribunal, or in any other Court in which the same may be transferred/ tried/ heard and also in the appellate Courts, subject to payment of fees separately for each Court by me.
- To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the above said case in all its stages.
- To file/take back documents to admit and/or deny documents of opposite party.
- To withdraw or compromise the above said case or submit to arbitration any differences or disputes that may arise in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint, and instruct any other legal practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so.
- And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate in the matter as my acts, as if done by me for all intents and purposes and I undertake that I/my authorised representative will be present in court for all hearings.
- And I the undersigned do hereby agree not to hold the Advocate or his substitutes responsible for the result of the said case, or for absence from court during hearings.
- And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the Advocates remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. The Advocate would be entitled to the costs imposed on opposite party.

IN WITNESS WHEREOF, I do hereunto set my hand to these presents, the contents of which have been understood by me on 30.10.2023.

Accepted,


22/01/2024
Advocate

MODERN DYEING PVT. LTD
Plot No. 527, Phase-II,
SIIDC Ind. Estate, Barhi,
Gannaur Sonapat, Haryana


Client